-HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES

-1994-95

WENTY SEVENTH REPORT

ON THE

BUDGET ESTIMATES

÷FOR 1994 95

TARNSPORT DEPARTMENT

AND -

CO-OPERATION DEPARTMENT

Presented to the House on and March, 1995

03,00

HARYÁNA VIDHAŃ SABĤA SECRETARIAT

MARCH, -1995

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR 1994-95

CHAIRMAN

- 1 Shri Suraj Mal MEMBERS
- •1 Shri Jai Parkash
- *2 Shri K L Sharma
 - 3 Shri Pir Chand
 - 4 Shri Lehri Singh
 - 5 Shri Dharam Pal Singh
 - 6 Shri Jaswinder Singh
 - 7 Shri Daryao Singh
 - 8 Shri Chhattar Singh Chauhan
- **9 Shri Hari Singh Nalwa
- **10 Mohd Aslam Khan

SECRETARIAT

- 1 Shri Sumit Kumar Secretary
- 2 Shri Ram Narain Yadav Deputy Secretary
- Sarvshri Jai Parkash and K L Sharma M L As resigned from the Membership of the Committee on their appointment as Ministers of State with effect from 20th September 1994
- ** Sarvshri Hari Singh Nalwa and Mohd Aslam Khan M L As were nominated as Members of the Committee with effect from 4th October 1994 and 7th October 1994 respectively

(111)

INTRODUCTION

I, the Chairman of the Committee on Estimates for the year 1994-95, having been authorised by the Committee in this behalf, present this Report on the Budget Estimates for the year 1994 95 in respect of the (1) Transport Department (11) Cooperation Department and (111) imple mentation of outstanding recommendations/observations of the Committee

2 A brief summary of the recommendations/observations of the Committee is given in Appendices I II and III in respect of Transport Department Cooperation Department and implementation of outstanding recommendations/observations respectively The summary is not exhaustive and for full recommendations or observations of the Committee, reference be made to the main report and the reports of previous years (for imple mentation) relating to the Departments concerned

3 A brief record of the proceedings of each meeting has been kept separately, in the Vidhan Sabha Secretariat

4 The Committee are thankful to the representatives of the Depart ments who appeared before the Committee from time to time for their valuable assistance to the Committee

5 The Committee are also highly thankful to the Secretary, Deputy Secretary, Haryana Vidhan Sabha and his staff for their whole hearted cooperation and assistance given by them

Chandigarh, The 1st March, 1995

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(SURAJ MAL) Chairman, Committee on Estimates

REPORT

Constitution of the Committee

The Committee on Estimates for the year 1994 95 consisting of nine members was nominated by the Splaker, on having been authorised by a motion and passed by the Haryana Vidhan Sabha in its sitting held on the 1st March, 1994 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC 1/1994 95/26 dated 28th April, 1994

Appointment of Chairman

2 Shri Suraj Mal, MLA was appointed Chairman of the Committee

Sittings

3 The Committee held 56 sittings at Chandigarh and sittings outside Chandigarh till the finalisation of this Report

Implementations/Recommendations

4 The Committee scrutinised the replies received from the Govern ment in connection with the outstanding recommendations/observations of the Committee relating, to the year 1985 86, 1986 87, 1987 88, 1988 89 1989 90, 1990-91, 1991 92 and 1992 93 pertaining to the Industries, Food & Supplies, Town & Country Planning, Tourism, Animal Husbandry Social Welfare, Forests and Irrigation Departments The Committee dropp d the recommendations/observations where it was satisfied with the action, taken by the Government The observations of the Committee on the remaining recommendations/observations in respect of these Reports are contained in Appendix III to this Report

Select ion of Departments

5 The Committee selected the following Departments with a view to scrutinise their Budget Estimates for the year 1994 95

1 Transport

2 _ Agriculture ,

3 P W D (Public Health)

4 Fducation

5 Cooperation and

6 Excise and Taxation

Scrutimise/Questionnaire

6 The Committee could not scrutinise/frame the questionnaire on the Budget material relating to the Agriculture, PW D[^] (Public Health), Education and Excise and Taxation Departments for want of time The Reports are always prepared/presented by the Committee after var-

ifying the position from the relevant record The Committee found that the plea taken in the letter of the Commissioner and Secretary, referred to abo ve, is not based on true facts The Forests department had also made such attempts in the past for dropping of certain outstanding paragraphs contain ed recommendations of the Committee in its previous reports relating to Forests Department through the then different Commissioners and Secretar ies of that department and during their oral examinations, while making this attempt, they had stated that they were told that these paras had been dropped and therefore the department should not have been called for oral But the Committee had never agreed to with the said plea of examinatio n the department as is evident from the record of the proceedings

The Committee after thorough consideration/discussion of all aspects of this matter, took a serious view of it and observed that though the gravity of the matter virtually demands moving of a Privilege Motion against the officer (s) concerned of the Government (in Forests Depratment) for raising such matter unneessarily in writing of challeging the validity of Committee's Report/Recommendations yet being first case of this nature and for setting a better relation b-tween the Committee and the Govern ment it would definitely be justified to give a chance to Government (in Forests Department) by over sighting the lapses on their part Accordingly the Committee do not recommend to take any action this time However, the Committee strictly cirect to against the officers concerned the Government (Forests Department) that such like matters may not be raised m future unnecessarily Besides this, for smooth functioning of the Committee, the Committee also recommend to the Commissioner & Secretary to Govern ment Haryana Forests Department to send the desired replies (upto date,) for scrutiny of the Committee in accordance with the earlier recommendations of the Committee as given in Appendix III of this Report, within time other wise the Commitree will have no option except to move the motion of Privilege for not sending the requisite replies of concerned paras

TRANSPORT DEPARTMENT

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ACTIVITIES/FUNCTIONS OF THE TRANSPORT DEPARTMENT

12 Adequate Transport facilities are a pre requisite to the all round development of the State The Haryana Roadways (a departmental State Road Transport Uundertaking) is committed to providing adequate, well Co ordinated, Economical & efficient bus service to the people of the State Haryana Roadways has earned the reputation of being one of the best run State Road Transport Undertaking in the Country

Haryana Roadways has at present a fleet of about 3800 buses which are operating services on more than 2000 routes from its 19 depots and 17 sub depots covering a distance of about 12 lacs K Ms per day and carrying about 20 lac passengers every day During the year 1993 94 Haryana Roadways earned a net profit of Rs 6 18 crore and contributed a record total resources to the State Govt of Rs 114 43 crore in the shape of profit, Interest on Capital Token tax on Haryara Roadways buses

The Haryana Roadways-apart from providing bus services to every Nook & Corner of the State is also providing bus services to all the destinations in the neighbouring States of Punjab, Himachal Pradesh Delhi, UP Madhya Pradesh, Jammu & Kashmir, Rajasihan and Chandigarh covering the improtant his orical ieligious tourist and Commercial places in these states Haiyana Roadways is providing Video Deluxe, Air Cooled and Express services on important trunk routes apart from the ordinary services Express bus services, with limited stops and no over loading have been introduced by Haryana Roadways on important long routes Express buses having better design music system tinted glasses and facility for serving cold drinks have been put in to service It is proposed to provide Air Cooled buses during the summer season

In order to meet the demades for more services on small routes as well as with a view to involuve the Private Sector in the Economic Development of the State and to provide sell employment to the un employed youths bus permits to the Co operative societies of unemployed youths have been given who would operate buses on link routes

The main functions of the Headquarters are to control, supervise and to give directions to the Haryana Roadways and to regulate the enforcement for the various provisions of the Motor Vehicles Act/Rules and Motor Vehicle Taxation Act/Rules As regarding Commercial Wing the same is to provide effecient, adequate, economical and comfortable Transport facilities to the travelling public and to achieve this object, various schemes of the Department are prepared and implemented

So far as Depots of the Haryana Roadways are concerned, these have been opened at different places considering their importance from Traffic point of view These depots are equipped with workshops for the maintenance of the buses In some the Depots one or two sub depots are attached for the better control operation of bus service Workshop facilities have also been provided in these sub Depots in order to carry out day to day maintenance of the fleet and to keep it in healthy running position The Secretary, Regional Transport Authority also conducts traffic checking in order to detect the illegal operation i e vehicles without route permits without R C s rash driving and over loading etc

The main function of the office of the superintendent of police (Traffic) is to ensure the enforcement of the provisions of the Motor Vehicles Act/Rules To achieve this object, Traffic Police staff conduct intensive traffic checking on the routes

There are six Motor Vehicles Inspectors posted at Ambala, Karnal, Gurgaon, Rohtak, Bhiwani & Hissar At each district there is a board of Inspections, consisting of Deputy Commissioner, S D M And the Motor Vehicle Inspectors This board inspects the vehicles on the basis of the policy laid down by the State Transport Authority for the grant and renewal of the certificate of fitness under the Motor Vehicles Act Tests for competency to drive light/heavy vehicles are also conducted by this board

The income/expenditure of the Haryana Roadways depots varies in direct proportion to the effective Kms to be operated and fleet strength

The principals laid down in the Budget Mannual for the estimation of pay (para 5, 6), Travelling Allowance and other allowances (para 5 8) and office expenses (para 5, 9), are generally observed

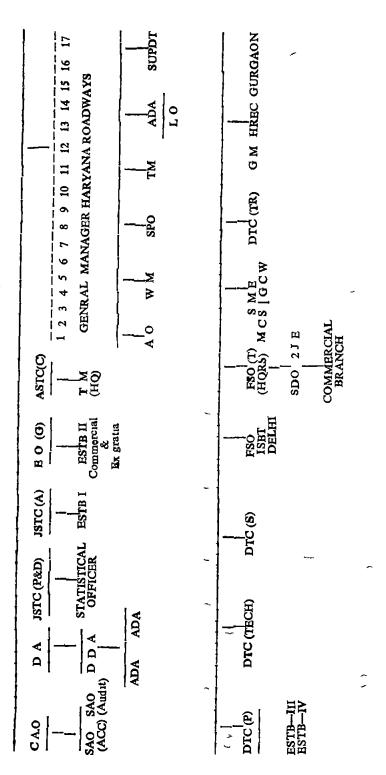
The numerical strength of the operational workshop Ministerial and Inspecting Staff of the Haryana Roadways is worked out on the basis of norms approved by the Government

The volume of work load of the department mainly varies with the fleet strength The numberical strength of the ministerial, operational and workshop staff depends upon the number of vehcles The Head office work for the controlling of field establishment and allied matters such as purchase of spare parts construction of bus stand, bus queue shelters, cases of acquisition of Land etc which are dependent upon the fleet strength

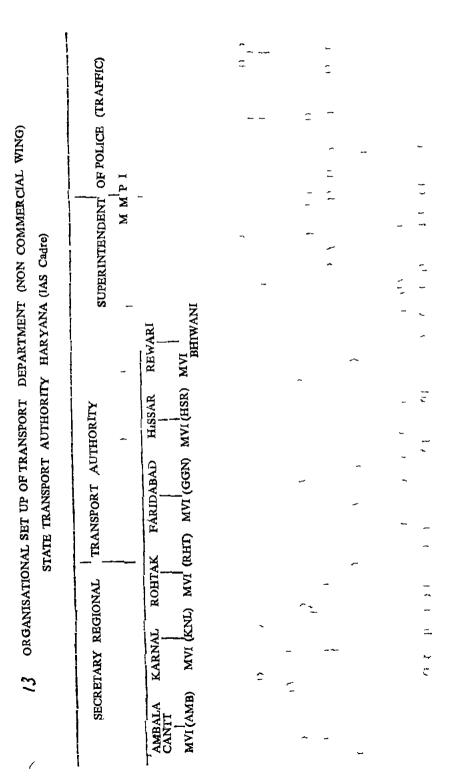
Durnig the year 1994 95 there will be no expension in the fleet strength as per Haryana Government/planning Commission decision 548 new chassis will be purchased for the replacement of equal number of old buses which have completed their life period of 8 years fixed by the department or covered the fixed kilometer age of 6,00,000 k ms ORGANISATIONAL SET UP OF HARYANA TRANSPORT DEPARTMENT (COMMERCIAL WING)

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TRANSPORT COMNISSIONER HARYANA (I.A S Gadre)



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	Statement showing functioning of branches of headquarters	Function of the branch	3	Bstablishment cases of all gazetted officers of Head Office/Haryana Rcadways Ministrial Staff of Head offi e/Haryana Roauways/ Regional Transport Autho rities excluding Peons & other Class IV employees	Establishment cases of Formen MVI SSIs Head Mechanics Station Supervisors Chief Inspectors Inspectors Sub- Inspectors S P As C S Ks, S Ks ASks Cashier A Cashiers of Haryana Roadwas	Establishment/appeal cases of ¹ Drivers/conductors Haryana Roadways	Creation/renewal of posts of Hr Roadways establishment cases of mechanical staff below Machan s/Carcenters Class IV of Head Office/Roadways & compilation of periodical returns
	-	Name of the Branch	2	Establishment Branch I	Establishment Branch II	Establishment Branch III	Establishment Branch IV
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BUDGET ESTIMATE

/ 14 The total Budget allocation of the Department is to the tune of Rs 29 517 92 lakhs The Headwise detail is as under

Sr Major Head of No Account	Budget Allotment	Expenditure upto 31 7 94
1. 2041-Taxes on Vehicles	149 92	(Rs in lakhs) 57 29
2 3055 Road Transport	25250 00	9279 75 excluding expenditure on a/c of Interest M T D R F and M T R F which is booked through T E at the close of the financial year
3 (a) 5055 Capital Outlay Road Transport (Pla	von an) 3738 00	1226 46

(b) ---do--- (Non Plan) 20 00 0 26

As the department has vital role to play in the economy of the State, keeping this asplot in view, the Committee after scrutinising the replies to the questionnaire prepared by the Committee and furnished by the department decided to examine the Financial Commissioner and Secretary to Govt of Haryana, Transport Department by way of illustrating further information of some points and, therefore, the Committee examined the Departmental representatives

After hearing the departmental representatives the Committee desired that the department should take effective steps for the proper maintenance of the Haryana Roadways buses

FILLING OF VACANT POSTS

15 The Committee orally examined the departmental representatives with regard to the various posts lying vacant in the department for the last many years From the replies/examination of the representatives of the department, the Committee was not satisfied and recommended that all the vacant posts, as given below, be filled up immediately as the d epartment is one of the expanding department and has a vital role to play in the economy of the State

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Number of posts lying vacant in Head Offices

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Sr No	Name of posts	No of posts	Since when lying vacant and reasons thereof
1	Senior Accounts Offices	1	Since 1993 The incumbent is to be posted by Finance Department
2	Senior Accountant	2	Since 1/94 & 4/94 The posts remained vacant due to non finalisation of pro motion case These posts have since been filled and two posts of Accountants have fallen vacant which will be filled by promotion
3	Accountant	1	Since 1993 The post has been kept vacant for making internal adjustments of the staff to be rendered surplus with the transfer of control of office of S P Traffic to Police Depart- ment
4	Steno typist	3	do
5	-Head Constable	1	Since December, 1993 Bemg filled by taking in- cumbent from Police Department
			

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Chowkidar 2 RTA Rowari1 do- RTA Rowari1 do- Constable cum driver 2 RTA Rohtak1 Nov 1990 RTA Rowari111	3	Sweeper		do	Nov 1990	A part time sweeper has been appointed
Constable cum driver 2 RTA RohtakI Nov 1990 RTA RewariII	4	Chowkidar	7	RTA Roht ak 1 RTA Rewari1	Г ср г	The posts has been filled up by appointing a Chowkidar on daily wages basis
RTA Rowari1 -do	Ś	Constable cum driver	61	RTA Rohtak-1	Nov 1990	A driver from Haryana Roadways Rohtak has been engaged for this purpose whose pay is being drawn and disburged by rhe GMHR Rohtak
		-		RTA Rewari1	do	A driver from Haryana Roadways Reward has b en engaged for this purpose whose pay is being drawn and disbursed by the GMHR Rewari
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Statement showing categories wise No of posts lying vacant in respect of the establishment of Secretary

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The Committee desired that the information about the action taken in the matter be sent to the Committee at the earliest

RECRUITMENT/PROMOTION/RESERVATION POLICY

16 After perusing the reply sent by the department and orally examining the departmental representatives, the Committee came to the conclusion that the Reservation policy laid down by the Government for the promotion/appointment on various posts, from the conductors b long ing to SC/ST classes was not being implemented properly by the Deptt

The Committee, therefore recommended that the information with regard to the reserved posts against whom the person of other categories are working be sent to the Committee at the earliest. The Committee also desired that the department should take immediate steps to promote the Conductors of reserved categories against these re erved posts, and the action taken in this regard be intimated to the Committee at the earliest

COMPLAINT/EMBEZZLEMENT/IRREGULARITY CASES

17 (a) In ruply to the que tionnum of the Committee, the department informed that certain cases of complaint/embezzlement/irregularity of funds against the officials of the department were detected and are still pending for finalization. The detail of he such cases are as under -

In April, 1993, a case of Embezzlement of Govt money was noticed in Haryana Roadways, Sirsa One Shri Jagdish Chander who was doing the duties of Asstt Cashier embezzled Rs 2 40 915 82 Ps from the cash section An FIR was registered against him on 22 4 93 under section 409 IPC with police Station, Sirsa He was also placed under suspension A departmental enquiry has also blen instituted in this regard Chargesheet have also been issued to other officers/officials who were found negligent in the dis-harge of their duties Th police has challaned the case in the court and the next date of hearing is 24 11 94

In Ambala Depot Shri Gobind Ram Driver who used to get the buses passed, embezzled an amout of Rs 51,184 35 He used to take advance from the office and deposited through challans but while getting challans passed from office he got excess no of ehallans passed by way of preparing photo copies of the challans as bogus and then got them passed from office and adjusted against temporary advance In this way he pocketed Rs 51,184/35 for which he has been suspended and further investigation in the case is underway by General Manager

3 Shri Prem Singh Head Electrician H R Delhi brought 5 Kg Hydrolic Acid instead of Sulphuric Acid from the Store and poured into the Battaries and with the result the Battaries were damaged and the department suffered a loss of Rs 8640/ He was charge-heeted under rule 7 of punishment and Appeal Rules on 7/12/92 and now a show casue notice has been issued to him on 6/7/1994

4 Shri Brij Lal, Yard Master Haryana Roadways Bhiwani had taken two empty 25 Kg drums and one empty Mobile drum of 205 litres on 1,6,92 without approval of higher authorities and without depositing cost

of these drums The official was chargesheeted under Rule 7 of HCS punishment and Appeal-Rules on 7 12 1992 Show eause Notic was also issued to him on 23 594 for recovery of an amount of Rs 444/ His reply to the show cause notice has been examined but has not been found satisfactory and consequently punishment of stoppage of 3 annual increments with commulative effect and recovery of Rs 444/- and adverse entry about his integrity in his ACR has been awarded to him vide endst No 36109 11/AE3/E2 dated 20 10 94

There are numerous cases of embezzlements of small amounts against var ous conductors and it is very difficult to give details of each such case

The department informed the Committee about the action taken in these cases The Committee observed that only the departmental action was required in these matters

Therefore after hearing the departmental representatives the Committee desired that the cases given at serial No 1 2 and 3 be inquired by the department in detail and the Committee be informed about the report and action taken thereon

The Committee further desired that the action against the Assistant Cashier who embezzleed an amount of Rs 2,40 915 82 P be taken and the Committee be informed accordingly alongwith the copy of the inquiry report

(b) In reply to the questionnaire of the Commutee the department also informed that there are 6 cases which are pending in various Courts against the officers/officials of the department The detail of these cases are as under -

Embazzlement in Haryana Roadways Faridabad

1 Embazzlement of Rs 60,000/ by the officials of cash Branch of office of General Manager Haryana Roadways Faridabad FIR dt 11 3 87 An FIR was lodged on 11 3 87 vide FIR No 99 against Sh Suleman, Asstt Cashier for embazzlement of Rs 60,000/ Interim reply was received from S P Faridabad vide his letter No 38755, dt 24 11 88 that specimen signature of the person involved are being verified from Director, FSL Madhuban The case is still pending in the court last date of hearing in the court was 18 8-93.

2 Thest of cash chest along with cash of Rs 1 12 lacs in sub depot, Hodel

FIR dated 9-1 91 in police Station Hodel, cash chest alongwith a sum of Rs 1 12 lac and some other important papers were stolen from the office of Sub depot, Hodel on the night of 3rd and 4th Jan, 1991 An FIR was lodged on 4 1 91 vide FIR No 4 in Police Station Hodel The case was challaned in the court on 7 5 92 and the case is still pending in the court

' 3 Embazzlement of Govt revenue by the officials of pass issue Br , of General Manager, Haryana Roadways Gurgaon

FIR dt 17 8 91 A sum of Rs 2 08 lacs was embazzled by the officials of pass issue Branch of General Manager Haryana Roadways Gurgaon and important record was also misappropriated and FIR was lodged on 17 8 91 vide FIR No 570 with the S P Gurgaon The case is still pending in the court last hearing was on 21 12 93

4 Their of Rs 2,70 300/ in the office of G M H R, Ambala FIR dt 29 12 91 A robbery of cash worth Rs 70 300/-was effected on 29 12-91 by some unidentified persons and FIR was lodged on 30 12 91 vide FIR No 659/91 S P Ambala has reported vide his letter dt 64 94 that C J M Ambala has accepted the untraceable report and the case has been filed

5 Govt revenue has been embazzled in the o/o Registering Authority, Narnaul by making cuttings/overwriting in the origional treasury challans An FIR was lodged against the delinquent officials on 25 2 1992 but no progress has been reported by the SP Narnaul so fur Next date of hearing in the court is 21 12 94 Amount cf Rs 34907 25 was involved in the case

6 Embezzlement of Govt Revenue by the official of pass issue Branch of Sub Depot Naraingarh to the tune of Rs 12000/ FIR was lodged, vide FIR No 147, dt 27991 The case is pending in the court and next date is 24195

Robbery in Haryana Roadways Karnal

A robbery took place on 27794 in which cash amounting to Rs 81151450 belonging to Karnal depot was looted. The culprits were arrested by the police and the cash recovered from them and is lying with police. An FIR was lodged with Police Station Karnal and the case is under trial in the Court

The Committee desired that the above cases, which are peuding in various Courts may be persued vigorously so that these may be finalized and action taken against the delinquent officers/officials

The Committee further desired that with regard to the robbery in the Haryana Roadways Kirnal the matter be taken up with the Police Department to get the amount of Rs 8 11 514 50 refunded from the Police Department

ALLOCATION OF FUNDS FOR VARIOUS SCHEMES

18 In their reply the department informed that the funds amounting to Rs 3195 lacs and Rs 3250 lacs were allocated during the year 1992 93 and 1993 94 respectively for various schemes the detail of which is as under -

	Total	3195 00	3250 00
4,	Other Expenditure	1 00	5 00
3	Workshop Facilities	24 00	95 00
2	Acquisition of Fleet	2895 OJ	3025 00
1	Land Buildings	275 00	125 00
Sr	No Name of the Scheme	1 9 92 93	1993 94

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During oral examination the departmental representatives also infor med the Committee that a Corporation for carrying out the construction works of bus stands etc was being set up by the State Government and the same shall start functioning by April next Therefore the Committee desired that the detail functioning of the said corporation and progress made in this matter be sent to the Committee at the earliest

LINK ROUTES FOR PRIVATE COOPERATIVE SOCIETIES OF UNEMPLOYED YOUTHS

19 The Committee waile going through the replies submitted by the department and after examining the departmental representatives observed that the desired results, have not been achieved by the implemen The Committee observed that the said scheme is tation of this schemes not viable and some of the Cooperative Societies are suffering loss on the link routs alloted to them The Financial Commissioner and Secretary to Government Transport Department has agreed to reconsider the viability of the link routs by extending up to 15 KM on the Main Road/G T He has also stated that on receipt of the applications from the Roads concerned Cooperative Societies the department may consider the request after these application have been verified by the Secretary RTA concerned During the oral examination the Committee has also observed that at some of the routs there is a gap between the routes allotted to the Cooperative Societies and the routes on which the Govt buses are phying causing there by inconvenience to the villager/passengers

The Government has started this scheme with the views that unemployed youths of the Haryana State after forming the Cooperative Societies may get employment by getting link routes but some of the link routes are not viable and thus these Cooperative Societies are not earning benefits

Therefore, the Committee desired that the Government should reconsi der the matter with a view to make them viable by extending the link routes on Main Road/GT Roads up to 12 KM without permitting the private operators to pick up passengers on this portion

The Committee further desired the department to look into the matter to connect link all the routes where there is a gap so that no inconvenience is caused to the villagers/passengers

The Comittee further desired that the action taken by the Government in these matters be sent to the Committee at the earliest

ANNUAL ADMINISTRATIVE REPORTS

20 On the basis of replies supplied by the department the Com mmittee further orally examined the departmental representatives and took a serious view that the Administrative Report of the department have not been published/printed after the year 1988 89 The departmental representatives assured the Committee of the early publication of these reports

Therefore the Commiftee recommended that department to expedite the matter for publishing the annual administrative reports and the Committee be informed accordingly

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LATEST TECHNIC/WASHING MACHINES

21 In rep'y to the questionnaire of the Committee the department stated in their reply that the functioning of the State Transport is satis factory even than a Technical Officer of the department was sent to Maharashtra and Andhra Pradesh for getting the information with regard to the latest technic. The department has further stated that automatic washing machines has been installed in the following Depots for cleaning the buses —

Statement of Bus Washing Machine installed in various depots of Haryana Roadways

S No	Name of Qu theDepot	antity & Date of Inspection		Sub Depot where washing Machine is to be installed	be taken for installat ion of wash
1	Ambala	1	1 10 93		ing machine
2	Jind				Narwana
3	Kaithal	1	11 -5 94		
4	Sonepat		d by M/s Equip Saha		
_ 5	- Chandigarh	1 _Installed letter dt	l as int 25794	ımated	~
6	Karnal	1	30 8 94		
7	Yamunanagai	r 1	24 1 94	Narainga	rh
8	Delhi	1	6-4 93		
Ley	land				
9	Gurgaon	1	21 - 2 94		Narnaul
10	Rewarı	1 Date	could n verified	iot be	
11	Bhiwani	1	31-3 94		
12	Faridabad	1 2	25 11 93	Palwal	
13	Hısar	l M/s K Sahıba	R Equip abad		Hansı
14	Sirsa	1 -	2 4 94		Dabwalı
15	Fatehabad			Tohana	

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After hearing the departmental representatives, the Committee desires that the department should send details of the automatic bus washing machines purchased from the concerned agencies/market alongwith the information whether these machines are functioning properly. The Committee further desired that it would also inspect some of the Depots/Workshops in the State where the modernisation has been done.

LOSS/PROFITS

22 After scrutinising the following reply submitted by the department the Committee orally examined the departmental representatives

The Haryana Roadways earned a tentative Profit of Rs 708 21 & 617 81 lakhs during 1992 93 and 1993 94 respectively However the above figures of profit are subject to audit of A G Haryana

However the profit earned by the department during the year 1993 94 is less than the profit earned in 1992 93 but the Committee felt satisfied with regard thereto

But the Committee desired that a depotwise detail of the profits/loss, earned/suffered by the department in various depots, during the financial year 1994 95, be supplied to the Committee at the earliest to enable the Committee to inspect the concerned depots to know the reasons of losses, if any

ENCROACHMENT OF LAND BY PERSONS/PARTIES

23 In reply to the questionnaire of the Committee, the department has supplied the information with regard to the encroachment of land pertaining to the State Transport Department as given below —

There is a dispute with regard to three pieces of land of Haryana Roadways

- (1) The 1st dispute is regarding 1 Bigha 9 Biswas of land at Gurgaon S/Shri Hari Kishan etc and Kishori Lal have filed suits in the Civil Court at Gurgaon and the Court has granted status que The case is being contested by the General Manager, Haryana Roadways, Gurgaon The Distt Attorney (HQ) has also been asked to look into the interest of State
- (11) The 2nd case is regarding the encroachment of land at Ballabgarh The department was allotted land measuring 24 75 acre for the construction of Bus Stand and workshop but 16 77 acre of land was under encroachment by Jhuggi Dwellers so the bus stand and workshop had been constructed on the available vacant land This department has been approaching the HUDA for removal of the encroachment but with no results —
- (11) The 3rd case is of the Bus Stand at Shahabad Haryana Roadways Kurukshetra came into existence wef 6190 The land of bus stand at Shahabad had been encroached by some Truck Operators prior to year 1986 The location of land is as under,

Vaterinary Hospital (from where the buses run by HR Bus Stand Shahbad the Roadways)

East G.T Road

North

South

West Railway line

The Truck Operators, filed a civil suit titled Dwarka Dass & Others Vs Haryana Roadways in the court of Senior Sub Judget Kurukshetra alongwith stay application The Ld Court granted the stay and the same was to continue till the disposal of civilsuit That on 24 8 94 th court of Mrs R R Garg dismissed the case The office of the GM, H R Kurukshetra is taking necessary steps for getting the encroached land vacated

After hearing the departmental representatives, the Committee desired that the department should take appropriate action for getting the land at Gurgaon vacated from the persons concerned The department promised to send the detailed reply of the case but the said reply has not been received till the finalisation of the Report, therefore, the Committee desired that the detailed information of this case be supplied to the Committee at the earliest, along with the cause of delay

With regard to the encroachment of land of the State Transport Depart ment at Shahabad the Committee observed that the department has not taken an anpropriate action at appropriate time and the department remained inactive for about 9 month Therefore the Committee took a serious view and desired that the department should take immediate effective steps to get the possession of the said land without further delay The Committee be informed about the action taken by the department at the earliest

REVENUE RECEIPT (TAXES/FEES)

ROAD TAX CHECK BARRIERS

24 (a) In reply to the questionnaire of the Committee, the Depart ment has supplied the following information —

(1) An Amount of Rs 22 34 94 151/ has been collected as Revenue Receipt (Taxes/Fees) from 1 4 94 to 31 7 94 as per details given below —

Minor Heads/Sub Head	Amount
101-Fee Under the Indian Motor Vehicle Act	13,69 86,439
102-Fee Under State Motor Vehicle Taxation Act	8,65 07,712
Total	22,34,94,151

Sr No	Name of District/Treasury	,	Amount
1	Hisar		2,76,42,688
2	Rohtak		1,96,41,975
3	Gurgaon		1,38,78,176
4	Karnal		2 45,20,990
5	Ambala		3 29,60 629
6	Chandıgarh		76,51,282
7	Jmd		66,31,926
8	Namaul		9,95,115
9	Faridabad		4,25,50,079
10	Bhiwani		82,32,312
11	Kurukshetra		21 92 ,3 60
12	Sonepat		95 , 97,159
13	Kaithal		20,80,277
14	Sirsa	-	81,56,589
15	Rewart		69 01 , 11 6
16	Jagadhrı (Y Nagar)		38 56,561
1 7	Panıpat		26,97 203
18	Delhı		33,07,714
		- Grand Total	22 34 94 1 51

(11) District wise details of Taxes and Fees from 1 3 94 to 37 7 94 is as under ---

Grand Total

22, 34, 94, 151

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15939 cases of illegal operations were detected in respect of all type of vehicles and challaned by R T As and S P Traffic, Police during the period 1 4 1994 to 31 7 1994

The Committee was not satisfied with the [clarification given by the Departmental representatives, on certain points relating to above replies, during their oral examination. Hence the Committee desired that the Department may also intimate to the Committee about the profit, if any, earned by the department by way of surprise checkings

(b) In reply to the questionnaire of the Committee, the department has also supplied the following information —

All Road Tax Check Barrier were transferred to Excise & Taxtation Department in August 1991 as such no Road Tax was realised by this deptt after 8/91

However, the revenue receipts have been collected from Excise & Taxation Department which given as under \rightarrow

Road Tax	Toll Tax	(Amount in crores)
2 79	35 92	
3 40	35 96	
3 90	13 95	
10 09	85 83	
	2 79 3 40 3 90	2 79 35 92 3 40 35 96 3 90 13 95

The Toll Tax was oblished w e f 1 9 93

The information regarding plying of vehicles is not available Since the Road Tax Barriers have been abolished

During the oral examination, the departmental representatives stated that there was a fluctuation/variation in the collection of taxes/fees during the last three years It was because of the reason that the Road Tax Check Barriers have been abolished in the State As such no Road Tax was realised by the department after August, 1991

After hearing the i departmental representatives, the Committee desired that the information with regard to the profit/loss earned/suffered by the department due to the abolition of the Road Tax Check Barriers be intimated to the Committee

ISSUE OF LICENCES/PERMITS

25 In reply to the questionnaire of the Committee the department has submitted that the information with regard to the driving licences has not been received from the Registering Authorities The department has further stated that during the period from 1 4-1994 to 31 7 1994, 32998 permits have been issued by the various Regional Transport Authorities. The detail of which is as under —

Name of R T A	Pericd	Permits
Ambala	1 4 94 to 31 7 94	3998
Faridabad-		11953
Hissar		5414
Rohtak		6761
Karnal		3099
Rewari		1773

During the oral examination of the department it was again intimated to the Committee that the requisite information regarding driving licences, as stated-above, is still not available with them as the same has not so far been received from the Registering Authorities concerned

The Committee also felt that the representative department/Govt are not fully prepared while appearing before the Committee during their oral exan mation as they are not able to supply the desired information regarding detail of licences/permits issued to the private persons etc

The Committee therefore desired that the information with regard to the licences/permits issued to the private persons alongwith the detail of invalid licences/permits if any be supplied to the Committee

The Committee further desired that the up to date information with regard to the driving licences which was not supplied till the finalisation of this Report, be supplied to the Committee at the earliest

CHALLAN OF VEHICLES

26 In reply to the questionnaire of the Committee, the department has supplied the information with regard to the challans made by the various Regional Transport Authorities in the State The details of which are as under —

Name of RTA	Cases of Challaned Vehicles	
1	2-	
Ambale	557	
Hissar	1843 2	
Faridabad	17951	
Rohtak	10990	
Karnal	1008	
Rewari	16992	
S P Traffic	17203	
h r ramme.	83133	
	-	

During the oral examination the Committee observed that there is a great variation in the number of challans made by the various authorities. The Committee has further observed that at the time of checking if the General Manager or any other Senior official of the department remains present then it would be made more effective. Checking should be made by the Flying Squad officer and by G Ms at least for 3 days in a week

Therefore the Committee desired that to improve the cheeking system of the department, the department should take immediate appropriate action, under intimation to the Committee

The Committee further desire that the department should consider and start the procedure to finalize- the cases of challans by the departmental authorities, instead of sending the challans to the courts

During the Oral Examination of the Department, the Committee also pointed out that in-various areas/places of the state certain unauthorised/ private vehicles were in operation for carrying/transportation of passengers. The Committee further pointed out that such vehicles can be seen picking up the passengers from the gates of various bus stands in the State. It was felt by the Committee that it could not be done without the connivance of the officials of the concerned depots of the Haryana Roadways. A strict watch by the Senior Officers is expected

The Committee observed that due to the playing of unauthoriesed vehicles for the purpose of carrying the passengers, the department is suffering a great loss Therefore the Committee desired that the department should take effective steps to stop the plying of unauthorised vehicles by challaning and confiscating them³ by the department and the Committee be informed about the action taken

LAND/BUILDINGS PROGRAMME ~ ~

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27 The Transport Department has submitted the following replics with respect to the acquisition of land construction of Bus stands, Workshops and Bus queue shelters at various places in the State —

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(11) Name of Bus Stands where the land has been acquired but the construction work has still to start and no estimates for the construction of bus stands has been prepared by the P W D (B & R)

Sr No	Name of bus Stand	
1	2	
1	Rohtak by pass	Foundation stone laid by the Hon ble Chief Minister This Bus stand has been made operative temporarily Rs 10 lats more have been sanctioned recently for providing better facilities
2,	Jullana	
3	Bhadra	
4	Hathin	
5	Dhand	
6	Bhuna	
7	Ratia	
(111)	List of places where the H have been requested to stands	IUDA/Gram Panchayat/Municipal Committees transfer land free of cost for the const of bus
Sr No	Name of the Station	Land belonging to
1	2	3
1	Karnal Bye pass	HUDA
2	Kaithal Bye Pass	do
3	Panıpat workshop	do
4	Satualı	Director, Panchyat, Haryana
5	Sadhora	do
6	Hassanpur	do
7	Nisang	<u> </u>
8	Istana	do
9	Punhana	Agriculture Marketing Board
10	Kalayat	

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(iv) List of cases where the land acquisition proceedings are pre sently giving below ---

Sr No Name of Stations

Latest Position

1	Seewan	Notification under section 6 and under section 7 have been issued by the Govt and land acqui sition Collector demands-funds for accouncement the award of land The matter was placed be fore the Transport Board in its 67th meeting and it was decided by the Board to get the land free of .cost for construction of bus stand from Gram Panchayat/Municipal Committee/HUDA Accordingly the GM Haryana Roadways Kaithal has been advised to contect concerned authorities and get the landfree of cost The reply of General Manager is awaited
2,	<u>Khark</u> hoda	The matter was placed before the Board and board decided to get land free of cost from Municipal Committee/HUDA/Gram Panchyat Accordingly the General Manger Haryana Road ways Sonepat has been asked to contact the concerned authority and get land free of cost The General Manager informed that selected land is not donated free of cost by any authority and requested to release the funds It has been decided to put up the matter before the Board Case will be submitted before the board in the next meeting
3,	Atelı	The payment of cost of land has been made to LAC to announce the award As soon as the possession is given to the Deptt further action for the construction of bus stand will be taken
4	Ja1 Kalan	The notification under section 6 and order under section 7 have been issued -by the Govt and the LAC has not demrnded the value of land
5	Kalayat	The site has been selected by the siting Board The Dire tor Local Bodies Haryana, has been requested to transfer the land to this department free of cost As soon as the possession is given to the Deptt Further action for the const

During the oral examination the department has informed that the Rohtak Byepass Bus Stand has been made operative temporarily The Committee pointed out that the said bus stand has not actually been started/operative as stated by the Department The Committee observed that progress on the work for the construction of bus stands, which are under construction is slow

ruction of Bus stand will be taken

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The Committee desired that the actual position of the Rohtak byepass bus stand be sent to the Committee

The Department also to take immediate steps for the construction of the remaining bus stands particularly as shown at serial No (11) above The department should make efforts to complete the construction work of bus stands which are under construction or of which foundation stone has been laid, within one year

The Committee further desired that the department should also take effective steps for getting the land transferred free of cost from the HUDA/Gram Panchayat/Muncipa] Committee etc so that the work on these Bus stands could be started without delay The action taken in the matrer be intimated to the Committee

COMPUTERISATION OF WORKSHOPS

28 In their reply to the questionnaire of the Committee, the department submitted the reply to the Committee as below --

Four important operational and functional areas (Store Inventory Maintinance of Vehicles on line ticketing and personnel Management) of Haryana Roadways have been computerised in Ambala and Yamuna Nagar deposts for improving the operational/financial viability of Roadways After the implementation of the scheme, the quality of working of these Depots is improving

The computerisation scheme has also been extended in the remaining 8 depots with TATA fleet/Chandigarh, Karnal, Jind, Kaithal Sonipat Delhi Kurukshetra and Panipat on leyland depot Hisar and at Headquarters The estimated cost for this scheme is as under

System installed in each depot	Approximate cost of one system per depot

Hardware

- (1) One PCAT 486 DX computer Rs 179641/and 4 PCAT 386 SX terminals
 - (1) UPS-3 Nos in each depot Rs 54600/ @Rs 17500/ + ST
 - (111) Printers (3 in each depot, one Rt 47400/ (per for HO) + Rs 15800/-Depot for three)
 - (1V) Software charges for CMC

Rs 92500/- (per depot)

Government sanction for a total amount of Rs 4517310/ has been received for computerising 9 depots named above and Head Office vide No 2/16/94 6ET (I) dated 24 5 94 On scrutinising the reply and orally examining the departmental representatives, the Committee, with a view to see the improvement, if any after the introduction of this scheme desired to visit the depots offices, where Copmuterisation system has been provided

DRIVERS TRAINING SCHEME

29 After sc utinising the ruply sent by the depirtment the depart mental representatives stated during the oral examination that a training course of 60 days was bing imparted to issue the licences for training the new heavy vehicles drivers. The department also informed that after the training the Heavy Vehicle Driver is appointed after the completion of 5 years experience as such in view of the reply of the department the Committee desired the department to look into the matter with a view to give more employment to the persons/Drivers who took training from Drivers Training School, Murthal

SPARE PARTS

30 During the oral examination of the department the Committepointed out that certain buses of the State Transport were not provided with certain required extra components/ spare parts as per norms The Committee therefore, suggest that the departmentshould look into the matter and give suitable instruction to all the General Managers to provide steppony with required tools to all the buses with a view to avoid any incon venience to the passengers who travel in the State Transport busse

BUS BODY BUILDING

31 In reply to the questionnaire of the Committee the department has supplied \mathscr{A} the information as given below —

The bodies of buses of Haryana Roadways are being got fabricated from the following Body Builders at present

- 1 Haryana Roadways Engineering Corporation, Gurgaon
- 2 M/s New Model Industries Jullundur
- 3 M/s Hem Ray & Bros Sirhind
- 4 M/s Bharat Metal Fabricators Jaipur
- 5 M/s National Coach Builders, Sirhind

HREC has fabricated capacity of 20 Express buses per month Under these circumstances it is not possible to get all the buses fabricated from HREC In view of the limited capacity of HREC the fabrication of bus bodies from outside source is justified

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Only all metal bus bodies are being got fabricated The tenders are floated by the Transport Deptt through press On the receipt of the tenders, these are put to High Powered Purchase Committee through Director, Supplies and Disposals Haryana for decision and allotment of work

During oral examination the departmental representatives could not fully satisfy the Committee about the building/fabrication of bus bodies from the private firms The department informed the Committee that large number of bodies of bus s o' Hayana Roadways were fabricated by the private Firms. The department informed the Committee that due to less capacity of Haryana Roadways. Engineering Corporation at Gurgaon, it was not possible to fabricate all the bodies of buses by this corporation Of course, as stated by the department, there is a difference in the cost of building of bodies of buses fabricated by the dep artment Corporation and by the private firms

After hearing the departmental representatives, the Committee desired to know the difference of costs in fabrication/building of the bodies of buses by the department and by the private firms/agencies along with the reasons for the difference The department has failed to supply the requisite information as promised, till the finalization of the report The said information be also sent to Committee at the earliest The delay tactis of the department is shocking The reasons be intimated to the Committee at the earliest

The Committee further desired the department to supply the detail of 1992-93 1993 94 and 1994 95 with regard to the bodies of buses got fabricated from the Haryana Roadways Engineering Corporation, Gurgaon and from the private firms, at the earliest

AUCTION OF SHOPS AT BUS STANDS

32 In reply to the questionnaire of the Committee the department submitted the following reply ---

Rs 455 27 lakhs were realised from the shops at the bus stands during the last two years, depotwise detail of which is as under —

			ount(in lakhs)
1	Ambala		40 18
2	Chandıgarh		1 85
3	Karnal		43 9 0
4 5	Jınd Kaıthaı		28 57 21 03
6	Sonipat		29 14
7	Y Nagar		1 8 51
8	Kurukshetra		24 51
9	Gurgaon		24 58
10	Rohtak		38 31
11	Hisar		36 97
12	Rewari		29 29
13	Bhiwani		22 27
14	Sırsa		30 14
15	Faridabad		11 74
16	Delhı		4 79
17	Fatchabad		18 50
18	Charkhi Dadri		4 60
19	Panipat		26 39
		G Total	455 27

No seperate licence is given to vendors at the bus stand

The shops are auctioned on yearly rent basis in an open public auction The programme of auction is given vide publicity through the press, posters, hand bills and by local manadis

During the oral examination of the department the Committee was dis satisfied with the reply of the department The Committee pointed out that there is no proper system of shops at Haryana Roadways bus stops with regard to the sale of eatable items There is a great harassment of the passengers in the hands of the shopke pers They charge heavily from the passengers and there is no proper system of checking from the department of these shops The Committee has also pointed out that certain private Rehris/ Khokas had been fabricated and were being run by lhe private persons in front of the bus stands

After examining if the department the Committee desired that a frict action be taken by the department to check the proper working of the shops at the bus stands of the Haryana Roadways Depots so that there is no harassment to the passengers with regard to the sale of eatable items

The Committee further desired that to curb this practice the department should issue instructions to the concerned depots to display a list showing the rates of eatable items at the counter of these shops If required this condition be laid down at the time of auction of shops

The Committee be also informed about the action taken by the department in this matter

STOPAGE OF BUSES AT UNAUTHORISED PLACES

37 During the oral examination, the Committee was not satisfied with the reply of the department regarding stopage of Haryana Roadways Buses at various places/Dhabas/Wine shops resulting in harassment and inconvenience to the passengers After hearing the departmental representa tives the Committee desired that the department should take affective steps by making surprise checking, to stop this practice so that no inconvenience or harassment is caused to the passengers Action taken in the matter be informed to the Committee

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COOPERATION DEPARTMENT

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FUNCTIONS/ACTIVITIES OF COOPERATION DEPATRMENT

(1) The main function of the department is to bring cooperative 34 development in the State which has three aspects namely administrative, Under the administrative aspect the department financial and technical meets the demand of administrative personnel and regulates their service conditions in consultations with the Government where necessary The department taken disciplinary action wherever necessary and ensures success ful functioning of administrative machinery for achieving the programme So far as financial aspect is concerned the of cooperative department department obtains sanctions for the various development schemes and makes allocation of grants re eived from Government Department prepares budget estimates controls the expenditure and accords sanctions under the financial and administrative rules governing the various schemes As regards technical side the Department ensures that the cooperative societies function according to the Act, Rules, instructions etc

So far as Audit of Accounts of Cooperative Societies is concerned, the Chief Auditor, Cooperative Societies heads this wing and is responsible for the audit of all kinds of cooperatives under the control of the Registrare The audit of account of Cooperative Societies, in time, is the statutory obligation of Chief Auditor

Registrar is the officer appointed by the Govt to administer the Cooperative Societies Act and to carry out all the duties enjoined upon him such as registration of cooperative societies, amendment of their bye laws, inspection of registered societies and their workings The Department has also to perform the duties to ensure completion of audit of accounts of every Cooperative Society within the year succeeding the one to which the Inspections and enquiries have to be conducted in their accounts relate working-to minimise the cases of malpractices/defects In certain conditions, the Registrar has to exercise his statutory authority to suspend the Manag ing Committee of a Society and to make other suitable alternative arrangements to carry on the affairs of the society To achieve the aims and objects of the cooperative movement, prompt action is required to be taken to dispose of disputes in Societies

At the same time the successive Five Year Plans have brought to the fore the promotional and developmental responsibilities of the Depart ment As planned development implies the minimization of infructuous efforts, it becomes the duty of the Department to satisfy itself before a Cooperative Society is registered (in whatever sector of economic activity it may be) that it has reasonable prospects of successful funnctioning according to the principles of cooperation and on sound business lines It is also an important duty of the department to see that every Society gets the maximum assistance and guidance to develop and realise its full potentiality

The department has also to help in designing a frame work in which the various Cooperative Institutions/Undertaking« can function satisfactorily without d teriment to their cooperative character and the structural requirem nts of their bills. In the pipers of making the feasibility for casts mention d above the department should be in a polition to inducate the financing arrangements required for giving these enterprises a

good start and for this it has to make its proposals to the State Government as to what part of the initial capital required by these enterprises be provided by the m mbers thems-lves and what part of it has to come as assistance from outside sourc s The Department has to watch that the society and its members discharge the cooperative

responsibilities enjoined on them by the bye laws and society also receive all the assistance needed Much of this assistance may be available from other departments of Government and it is the responsibility of the department to procure such assistance for the cooperatives from what ver source the same may be available The promotional and development role of the Cooperative Department is thus that of a coop rative and financial consultant for the cooperatives and of a liaison agency with all external agencies including other departments of the Govt, NCDC and Govt of India

(11) As regards function of subordinate offices, Deputy/Assistant Registrars execute the policies framed by the Department, apart from discharging their statutory obligation falling in their jurisdiction On the On the administrative side they have been vested with certain powers in regard to grant of leave/increments etc to the staff upto Inspectors level In the context of planned developments they prepare plans budget estimates and send the same to the Registrar, who, in turn, consolidates and submits to the Governmet They ensure that plan target are achieved and assistance provided in the budget is fully utilized on the specified objects within time They also ensure that dues of Govt and the Cooperative Bank are realised in time and there are no overdues They also ensure adequate supply of agricultural inputs to the members of Agricultural Service Societies for boosting up agricultural production They been vested with power of Registrar for registration of societies They also ensures that the grant of financial assistanc under the plan scheme. is properly util sed by the societies

would have to

35 THE ORGANISATION OF COOPERATIVE DEPARTMENT AND ITS SUBORDINATE OFFICES

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HEADQUARTERS

GAZETTED

REGISTRAR COOPERATIVE SOCIETIES ~ 1 (IAS Cadre)

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Administration		Additional — Reg strar (Credit	Aildition:) Registrar (Marketij	Re	iditional gistrar ores)
1(IAS Cadre)	• 	1 (3000 5000)	1 (3000 5	000) 1 ((3000 5000)
Cquef Joint R Auditor (Godor	Registrar Wns)	Joint Registrar (Enforcemsnt)	Joint Chi Auditori	lef	
1(3000 5009)	1 (3000 4500)	1 (3000 4500)	1 (3000	4500) -	
Deputs Registrar Planning		uty Registrar Istria)	Deputy C Auditor	hıef	
1 (2200 4000)	1 (2	200 4000)	1 2200 4000))	
Establishment Officer	Assis (Cred	tant Registrar lit)	Tanning & Expert	Leather	
1 (2000 3500)	1 (200	0 3500) -	1 (2000 350)0)	
Statistical Offi er	Depu Attor	ty District ney	Deputy Suj of Police	perintendent	
2 (2000-3500)	1 (2200	0 4000)	1 (2000 3500))	
Audit Officer	Şup	erintendent	~		~
1 (2000 3500)	1 (200	0 3200)			
NON GAZETTE	BD				
Deputy Suptd	A ssis ta	ants Clerks	s Care	Taker	Statisi ical Assistant
8 (1640 2900)	34 (1400	2600) 38 (950		950 1500 50)	6 (1600 2660)
Assistant Distt Att orney	Assista Offcer	ant Accounts	Senior Sca Stenograp		Jupior Scale Steno
1 (2000 3200)		00 3200) -100	5 (1400 260	0) 4	(1200 2040)
Steno Typist	Inspector Statistical	Inspector A Jdit	- Sub- Inspector	Leather De ^s igner	4 Driver
9 (950 1500 +100)	1 (1400 2600	4(1400 2600) +60	2 (950 1500)	1 (1400 2600)) 3 (1200 2040) +200
Restrorer	Gestener Operator	Daftıı	Junior Auditor	Helper to Leather Designer	Inspector Police
1 (950-1500)	1 (950-1500)	1 (300 1100)	1 (1400 2600)	1 (950 1500)	2 (2000 3200)

1	2 3	4	5
Head Constable C	onstable Class IV	Junior Librari	an Library Attend ant.
l (1200 2640) 2	(10.)0 1800) 35 (750 94	10 1 (1200 2040)	1 (750 940)
_	SUBORDINA	TE OFFICERS	
GAZETTED			
Doputy Registr0r	Deputy Chief Auditor T	Principa I	· · · · · · · · · · · · · · · · · · ·
6 (2200 4000)	1 (2200-4000)	1 (2200-40	00)
Assistant Registra	r Audit Officer		
32 (2000 3500)	10 (2000-3500)	_	
NON GAZETTED			
Lecturers	Inspector	Inspector Aud It	Sub Inspector
5 (1400 2600)	195 (1400-2600)	68 (1400 2600) +60	594 (950-1500
Sub-Inspector Aud it	Senior Auditor	Junior Auditor	Heod Clerk to Deputy Registrar
307 (950-1500)	39 (1400 2600 + 100)	51 (1400 2600)	5 (1600 2660)
Head Clerk to Assistant Registrar Audit Officer	Accountant /	Statistical 2	Assistant
36 (1400-2600)	23(1400 2600)	21 (1600-2	660)
Leather Superviso:	r Steno Typist	Driver	Class IV
2 (1400-2600)	45 (950 1500 + 100)	12 (1200 2040 + 100)	335 (750-940)
Clerk -	Assistant Sub Inspector Police	r Constab	ple
419 (950 1500)	10 (1320-2040)	10 (1000	1500)

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BUDGET OF THE DEPARTMENT

36 In reply to the questionnaire of the Committee, the department sent their reply which is as under -

The total budget allocated to the department for the current financial year 1 e 1994 95 headwise & Expenditure upto 31 7 1994 is given as under —

Budget Provision 1994 95

(Rs in lacks)

Sr No	Head	Plan Non Plan -	Revenue	Share capı tal	Loan		Expendi ture upto 31 7 1994
1		2_	3	4	5	6	7
1_	2216-Housing	-do- (P an	i) _15 00_			15 <u>0</u> 0	
2	2225—Welfare of Scheduled Caste		30 00		—	_30 00 	
3	2230—Labour a Employment	nd —de—	4 21		—	4 21	
4	2404—Dairy Da Development	ıry —do—	0 20		-	~0 20	_
5	2425—Cooperati Plan	Ves	52 5 23	_	—	5 2 5 23	25 05
6	do	Non—Plan	819 90	_		819 90	351 60
7	4216—Housing	Plan	_	65 00		65 0 0	-
8 .	4250—Social Service ~	do	—	13 00	1	13 00	_
9	4401-Crop Hi bandary	us- —do—	~	1 00	-	1 00	_
10 -	4404—Dairy Co atives	oper —do-		0 10		010	-
11	4401—Food Stage & Warehous	or 111g	1 11	2 7 5 0	_	2 7 5 0	-
12	4425—Capital on cooperation	Outlay —do—		673 99		673 9 9	63 %

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1.	2	3	4	5	6	7	8
13	4851—Capital Outlay village & small scale Industeries (Plan)			040		-0 40	
14	4860—Consumer Industries	Plan		40 50		40 55	
15	6250—Loans for - other social services	-do		-	14 75	1475	
16	6401—Loans for other Social Services	-	_	—	2 50	2 50	
17	6425—Loans for Coop eratives)		-	266 27	2 66 2 7	-
18	6860—Loans for Consumers Industries	do	·	—	1 25	1 25	-
			1394 54	821 49	284 77	2500 80	38 6 7 4

In reply to the other questionnaire of the Committee, the Depart ment replied as under —

Although Govt sanctions with regard to the expenditure of some schemes were received in the fag end of the year, yet there was no delay m the implementation of these schemes as all the schemes are continuing schemes

The Committee further orally examined the departmental representat ives and it was stated during the reply of various paras that in about 80% cases, sanction of the Government (Finance Department) is received during the last month of Financial year 1 e in march. In reply to give further detail about the mode/method and proper utilization of funds in a very short period the Government could not satisfy the Committee. There was also not suitable reply from the representatives of Finance Department about the reasons of according sanction at the fag end of the year.

The Committee took a serious view of it and desired that a detail of the last 3 years in respect of the sanctions of various schemes received at the fag end of year, be sent to the Committee The Committee also desired to know whether the said funds have been utilized properly and within time

The Committee further observed that Finance department should issue necessary instructions in this regard and ensure that sanction to the schemes be accorded by them well in time preferably proportionally in each quarter, so that the aims and objects of the schemes could be acheived by utilizing the funds properly, within time ₹

VACANT POSTS

37 In reply to the questionnaire of the Committee the departmental representatives supplied the following information with regard to the posts lying vacant —

The requisite information is given as under —

Sr	Category of posts	No of sancti oned posts	No of p lying vac	cant	Since lying vacant	Reasons of vacancy
1	2	3	4		5	6
			HEADQ	UARTEI	2	
1	Addl Registrar including Chief Auditor	5	4	1 5 88) 1 7 88 1 2-89 10 9 91	}	These posts fell vacant due to retirement or sent on deputation Against these posts Joint Registrars/ Deputy Registrar are working
2	Deputy Registrar	2	1	11 8 9	4	Incumbent sent on deputa tion
3	Superintendent	1	1	649	4	Due to promotion
4	Assistant	34	3	8 6 93) 17 6 93 1 1 94)	Vacant due incumbent sent on deputation Retirement
5	Clerks	38	15	20 3 9 4-4-9 20-1 9 6 4-92 8 4-9 10-11 9 1 2-94	0 2 1 2 2 1 3 1 3 1	Requisition has been sent to SSS Board for recruit ment on 18 1 94 & 28 2-94 for 12 posts
	Junior Scale Stenographer	4	3	29 9 89		These posts are to be filled by promotion No Steno typist fulfills experience conditions
7	Steno typust	9	1	24-6 92		Demand has been sent to SSS Board for Ex Service men Steno but no candi date has been provided by the Board
8	Statistical Asstt	6	1	10 - 9 93		Due to promotion

1	2	3	4 -	5	6
9	Driver	3	1	1 8 94	Sent on deputation
10	Pcon	36	2	1 6-94) 31 7 94)	Due to 10% cut
11	Lib Attendent	1	1	8 8 94	Due to transfer In field
12	Insector (Audit)	4	1	1 4 94	The post was filled up in August 1994

FIELD

1	Deputy Chief Auditor	1	1	1980 since its creation	Post of Deputy Chief Auditor was advertised on 16-4-90 by Haryana Public Service Commission but no candidate has been recommended by the Com mission so far
2	Deputy Registrar	7	3	13 9 93 14-9 93 16 9 93	On deputation and further promotion to the post of Joint Registrar Case has sent to Govt for promo tion of A R s to the posts of D R
3	Assit Registrar	32	3	8 10 93 16 8 94 18 8 94	Due to 10% cut
4	Audit Officer	11	1	9693	On account of 10% cut
5	Head Clerk Grade I	5	1	1 2 94	Due to retirement but now it has been filled
6	Head Clerk Grade II/Accountant	59 	18	8/91 1 7 92 1/93 2/93 1 7 93 1 7 93 1 5 93 1 5 93 9/93 9/93 1 11 93 9/94 9/94 5/94 9/94 6/93 9/93	10% cut 5 posts to fill up 13 vacant posts is under action
7	Clerk	419	30	9/93 5687 13391 23892 121192 28394 21494 23594 21794 30693 30894	10% ent 1 1 4 6 2 2 4 6

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2	3	4	5	6
Steno typists	45	7	20 5 90) 1 8 90) 20 10 92) 18 2 93) 23 7 93) 2 9 93) 5 9 93)	Demand for 2 posts of Steno-typists Ex Service men has been sent to S S Board but no candidat has been provided by th Board Five posts hav been kept vacant due t 10% cut
Statistical Assigtant	21	1	1894	
Leather Supervisor	2	1	1787	
Helper to Leathe Designer	r 1	1	1 2-82	
Driver	12	4		Due to condemnation of Vehicles
Peon	336	61	1980 1984 1985 1986 1987 1988 1989 1990 1991 1992 1993 1993	2 37 posts are vacant du 1 to 10% cut and action 1 being taken to fill up th 3 remaining posts Then was ban on recruitment 6 12 5 7 11 10 61
Sub-Inspector	582	137	-	
	(detail)			
1983—1 1984—3	1989—1 1990—4	1992—4 1993—59 1994—57		Due to promotion/retire ment death & suspensio etc 60 posts are und 10% cut and a requisitio
	Total	137		of 63 posts in pendir with SSSB Haryana
Sub Inspector Auditor	301	38	19831 19851 19861 19871 19921 19939 199423	Due to promotion/retire ment/death & suspensio etc Requisition of 20 Sul Inspector (Audit) of ESI category is pending with S S S Board Haryan from 1989
	Statistical Assistant Leather Supervisor Helper to Leathe Designer Driver Peon Sub-Inspector 1982—1 1983—1 1983—1 1985—2 Sub Inspector	Statistical Assistant21Leather Supervisor2Helper to Leather Designer1Driver12Peon336Sub-Inspector582 (detail)1982—1 1983—1 1985—21987—1 1991—5 TotalSub Inspector301	Statistical Assistant 21 1 Leather Supervisor 2 1 Helper to Leather Designer 1 1 Driver 12 4 Peon 336 61 Sub-Inspector 582 137 (detail) 1982—1 1987—1 1992—4 1983—1 1987—1 1992—5 1994—57 1985—2 1991—5 Total 137 Sub Inspector 301 38	18 90) 20 10 92) 18 2 93) 29 93) 29 93) 59 93) Statistical 21 1 Leather 2 1 17 87 Supervisor 1 1 1 2-82 Designer 1 1 1 2-82 Driver 12 4 Peon 336 61 1980 1985 1986 1987 1986 1989 1990 1991 1992 1983-1 1987-1 1992-4 1983-1 1989-1 1992-4 1984-3 1990-4 1994-57 1985-2 1991-5 Total 137 Sub Inspector 301 38 1985-1 1986-1 1997-1 1992-4 1984-57 1985-2 1991-5 137 138 Sub Inspector 301 38 1985-1 1990-1 1997-1 1997-1 1997-1 1985-2 1991-5 1985-1 1986-1 1986-1 1997-1 1998-1 1998-1

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1	2	3	4	5~	6
16	Inspecsor Coop Societies	202	47	1991—2 1992—1 1993—9 1994—35 47	Du to 10% cut promotion & rotIrement
17	Inspetor (Audit)	68	9	22 6 94 31 7 94 20 3 93 31-7 94 31 7 94 19 8 94 29 3 94 31 7 94 31 7 94	Due to retirement & promotion

After hearing the departmental representatives during their oral examination the Committee observed that posts of various categories have been lying vacant even for the last seven years some of them, as stated, are due to non fixation/finalization of seniority of officers/officials

The Committee, therefore recommended that the seniority list of Assistant Registrars, Deputy Registrars Joint Registrars and Additional Registrars be finalized and sent to the Committee immediately without further delay alongwith the details of their experience, with the reasons of delay caused and the responsibility be fixed in this regard

The Committee also recommended that all the vacant posts lying with the department be filled up immediately and the Committee be informed about the action taken in this regard. Since the desired information regarding vacant posts of Clerks and Sub Inspectors (Audit) was not supplied to the Committee till the finalisation of its Report, hence the Committee desired that the said information be sent to the Committee immediately

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EMBEZZLEMENT/MISAPPROPRIATION OF FUNDS

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, ² S	Name & Dearg nation of officer/official	Brief history of complaints/ embezziement/Mis-	Since when case is	Present position
-	5	appropriation	4	5
-	S/ShriPreet Krishan A R C Palwal	Caught Red hended while taking Bribe	12.1 93	Sh Preet Krushan A R Palwal was caught red handed on 1. 1 93 and case vide F I R No 2 dated 12. 1 93 was regis tered The case was fixed for 8 10 94 in the Court of C J M Faridabad
17	Sh Om Parkash Gabha Sub Inspector		12 1 93	op
en	Sh Ram Dass Inspector Coop Societies	M isuse of amount received from Govt as loan for the marriage of daugh ter	22 12 92	He took an amount of Rs 15000/ from the Govt as loan tor the marrage of daughter which hemisused Ho was charged shceted under rule 7 of punishment and appeal rules and final show cause notice dated 30 9 4 for inflicting the punishment has been issued
4	Sh Bhoop Sungh Clerk	Caught Red handed while tak tog bribe	11 11 93	The case is to be put up 'in the Court by State vigilance department
s _	Sh Tara Chand Inspector	Taking excess increment by doing forgery in the service book	2-3 93	Sh Tara Chand Inspector is found guilty for taking an excess increment by forging inhus service book S S P Rohitak has been requested vide his office D O letter No 1/1/93/Euf 2/9843 dated 13 7 94 to register case against Sh Tara Chand
v	Sh JanardhanSub Inspector	Caught red handed while taking bribe	, 14-12-93 ,	He was arrested by the vigilance department on 14-12-93 while taking bribe of Rs 1500/ at Nilokhern case is pending in the Court C J M Karnal
٢	Sh Rampat Clerk	Mis appropriation of Rs 30422/ of warrant fee (Govt revenue)		He was suspended on 28 2 94 and an amount of Rs 29802/ has been deposited by him leaving balance of Rs 1120/

the Court in which case is pending	2	He is under suspension A police case vide FIR No '24 dated 10'8'89 was registered case is pending in the court of Chief Judicial Magistrate Kathal and new fixed for heating on 2 al 294 The offical is also charge sheeted under rule7	Challan was put up by the police on 3 6 92 Court on 9 5 94 has also nvolved him in this embezzlement The court fixed 5 7 94 for framing the charges but this officier filled a petitionin the flon ble Panjab and Haryana High Court The Hon ble court stayed the proceedings of the lower court on 8 11 94 Hon ble High court dismissed the petition and advised the lower court to pro- ceed according to the evidence The officer is also charged shee- ted under rlue 7	
the C case is		Mar		
lmplica tion	4		-	55518 70 ,
	3	At the time of audit of A R Kathaliby A G Party in 1989 an embezzelement of Rs 40915/ was detected first time Keep ing this point in view the A G party conducted a special audit and embezzlement of Rs 9 79 jacs was detected	Shri S P. Kaushik remducd as A R. Kauthal from 16178 to 17 10 78 and during this pe- riod an amount of Rs 25617/90 was embazzled by Shri Jagdish Narain Clerk Sh S P. Kaushik was also found involved in the case	He remauned as A R Kauthal from 8 9 79 to 8 8 80 During this period an amount of Rs 55518 70 was embezzled by Shri Jagdish Narain Clerk and Shri Maha Singh was also found involved In this case
Name of the officer No official with designation	1 2	1 Sh Jagdish Narain Clerk	2 Sh S P Kaushik D R	3 Sh Maha Singh A R
	official with the difference of the designation the designation the designation the design of the de	official with the tion designation 2 3 4	official of includent implication 2 3 4 2 3 4 Sh Jagdish Narain Clerk At the tune of audit of A R 9 79 lacs was detected first tune Keep ing this point in view the A G party conducted a special audit and embezzlement of Rs 9 79 lacs was detected 9 79 lacs	2 3 4 2 3 4 2 3 4 2 3 4 2 3 4 2 3 4 2 3 4 2 3 4 2 3 4 3 4 4 3 4 4 3 4 4 3 4 4 3 4 4 3 4 4 3 4 4 3 4 4 3 4 4 3 4 4 4 4 4 4 4 4 5 5 5 5 7 7 5 7 7 5 7 7 5 7 7 5 7 7 5 7 7 5 7 7 5 7 7 5 7 7 5 7 7 5 7 7 5 7 7 <t< th=""></t<>

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	challan In ad the officer of under aring by tred for	up challan In addition officer has under Rule hearing by i fixed for		
9	The police had put up challan in the Court on 3 6 92 In ad dition to criminal case the officer has been charge sheeted under Rule-7 The next date for hearing by the Court has been fixed for 23 2-95	The Police had put up challan in court on 3 6 92 In addition to criminal case the officer has been charge sheetd under Rule 7 The next date or hearing by the court has been fixed for 23 2 95	2 0 1-	
ŝ	C J M Kaithal	CJM Kathal	- dó	C J M Kathal
4	14148 90	4 45 272—70	3 00563 30	2 4 279 70
£	He remained as A R Kaithal from 18 10 78 to 13 4 79 During this period Sh Jagdish Narain Clark had embezzled an amount of Rs 14148 90 and this officer has been in volved in this embezzlement çase	Shri Gurdial Singh reamained as A R Kaithal from 21 4 82 to 17 3 86 during this period Sh Jagdish iNaran had embezzled Rs 4 45 272 70 and the officer has' also been found involved in this embez- zlement ease	Shi R C Daggar remained as A R Kaithal from 68 87 to 9 8 89 During this peried Sh Jagdish Naranj has embezzled an amount of Rs '300563 30 from Govt Treasury by Draw and amount on forged bills an he has also been found involved iths embezzlement	He remanned as A R Kanthal from 30 9 86 to 22 10 86 During this period Sh Jagdish Naraun Clerk had embezzled Rs 24279 70 and he has also been held involved in this
3	Sh R L Bhatla D R	Sh Gurdual Singh D R	Sh' R. C. Daggar, A.R.	Sh Chander Mohan A R
_	4	v)	22	7 8

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¢	op 	Sh S'ser Singh retured on 30 11 77 and oued on 6 1 78 The embezzlement case came unto the notice after his death {
5	op	- - -
4	63224 05	50782 35
 e.	Sh SK Moudgil remained as A R Kathal from 23 10 86 to 6 8 87 During this period Sh Jagdish Naram emt ezzled Rs 63224 05 and this officer has also been found involved in this embezzlement	Sh Sher Singh remained as A R Kaithal from 13 2 76 to 30 11 77 Duting this period Sh Jagdish Narain embezzled Re 50782 35 by drawing amount from Govt Treasury on fictucious bills
, 2	Sh S K Moudgul A R	Sh Sher Sngh A R
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After scrutinising the reply the Committee further orally examined the departmental representatives. It was stated by the department that in certain cases the officials were caught red handed while taking bribe. The Committee was not satisfied with the reply of the Government because in some of the cases no apropriate/required disciplinary actions have been taken against the delinquent official in spite of the fact that these were required by the department itself

The Committee therefore desired that the cases given in sub para (a) above, be expedited at different levels and action taken, against the officials who are at fault accordingly

With regard to the cases, given in sub para (b) above the Committee was also not satisfied with the reply of the department The Committee took a serious view how an employee (Shri Jagdish Narain Clerk) continued to make embezzlement in one office under the supervision of various Assit Registrars/Deputy Registrars for a long time The Committee felt that it was not possible without the connivance of other officials/officers concerned, 1 e Assit Registrars/Deputy Registrars/Internal Auditors etc It seems to be the failure on the part of senior officers After hearing the depart mental representatives, the Committee observed that a thorough inquiry into this entire matter be made and responsibility fixed Suitable action be taken against the involved officers/officials in this matter and Committee be informed

The Committee further desired that the cases pending in various Courts' be pursued by the department with full facts/findings_of the cases to get them finalized under intimation to the Committee

After hearing the departmental representatives, the Committee further desired that detail of officers/officials involved in these cases and promoted/ reverted after these cases, came to the notice of the Government be sent to the Committee

FUNDS FOR VARIOUS INSTITUTIONS/SCHEMES

39 In reply to the questionnaire of the Committee the depart ment sent the reply to the Committee After scrutinizing the reply the Committee further orally examined the departmental representatives The Government explained in detail about the functioning of Sugar Mills in the State The reason of Sugar Mills which have suffered loss was also explained in detail but the Committee was not fully satisfied which the reply of the Government particularaly about the loss suffered and purposal for shifting of Panipat Sugar Mills The Committee fce¹ that the reason given for the loss and shifting of Panipat Sugar Mills are not justified because the Rohtak Sugar Mill is also as old as Panipat Sugar Mills

Therefore the reason of shifting of Sugar Mill, Panipat be sent to the Committee alongwith the reasons of losses suffered by it

After hearing the departmental representatives, the Committee desired that the detail of all the Sugar Mills in the State i e the year of setting up year of starting functioning profits/loss and expension, if any made with reasons etc be supplied to the Committee The detail of the Sugar Mills which are likely to be set up in the State be also sent to the Committee

The Committee further desired to send the detail of establishing of Distillary units in the State as stated by the Department under the scheme of 'Sugar Mills The Government also explained the benefits from publicity and propa ganda Schemes The Committee further observed that department to give more stress on publicity & propaganda scheme to make more people of the rural area aware with the benefits of Cooperative movement

Schemes for the benefits of 'Farmers

40 In reply to the questionnane of the Committee the department supplied the following informations —

The schemes which are implemented by Cooperative institutions for the benefits of farmers are given as under —

(a) Crop Loan—Agriculture members of Cooperative Credit Societies are given cash credit limit upto Rs 30 500/ for seasonal agri cultural operations. The members desirous of having credit limit exceed ing Rs 30,500/ would be sanctioned such limit keeping in view their need and eligibility provided a charge is created by them on their land

(b) Primary Land Development Banks advances—Long term loan to their ⁹griculturist members for Miner irrigation and purchase of land tractors etc The details for the last three years are given as under —

Farms Sector			1992 93		(Rs m 1993 94	4acs) 1 994 95
		No of benefits	4Amount	No of benefits	Amount Up (Ten	to 8/94 Amount
1	Minor irrigation	10147	2740 73	13127	3433 07	1646 420 33
2	Farm Mechenisa	2498 atom	1037 58	3376	2500 37	3351 18 88 9 0
3	Others	14358	2384 07	20516	3715 32	7939 1984 49

(c) Sugar Mills provides seeds fertilizers pesticides etc on sub sidized rates to their members

The Committee further orally examined the departmental represen tatives for getting further information with regard to the schemes stated above All thes schemes-were discussed in detail and after discussion with the department the Committee observed that the department should send further information with regard to the assistance/advances given by the Primary Land Development Banks to the farmers of the State

- The Committee, therefore desire that a detail of the total amount advanced to the farmers during the financial year 1994 95 PLDB wise along with the number of beneficieries be sent to the Committee The Committee further desired to consider to make payment of interests or divident on share money to the farmers

The Committee further asked for certain information with regard of grant of subsidy being provided by Sugar Mills from the departmental representatives appeared before it during their oral examination. Since the desired information was not readily available with the Government and the same was not supplied to the Committee, therefore the Committee desired that the total amount of subsidy provided on seeds fertilizers pesticides etc by the Sugar Mills during the last three years be supplied to the Committee at the earliest alongwith the details of purchase/ availability of these items if any, by the Sagar Mills and supply thereof to the farmers

The above informations be sent to the Committee at the earliest

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PROFIT/LOSS OF APEX COOPERATIVE INSTITUTIONS

41 In reply to the questionnaire of the Committee the department sent the reply as below —

The Department does not earn any profit or incure any loss being Govt Department. How ver the details in respect of profit and loss of Apex Cooperative Institutions for the last three years is given as under —

S No	Name of Institution	1	991 92	199	2~93	1 993 9 4	
		P	ofit Lo	ss Pro	fit loss	Profit Loss	
				(Rs	in lacs).).	
1	HARCO-BANK	708 48		1114 83	 	1125 87	
2	HSLD,B	<u>6</u> UO 73		4 45 8 <u>1</u>		422 26	
3	HAFED	1150 62		3013 52	_	3122 00 —	
4	CONFED		158 5	7	138 12	— 314 80	
5	HARCOFED	149	_	_	5-51	12 97r	
6	HANDLOOM APEX	637		0 14	3	l 74	
7	HOUSING FEDERATION	_	32.1	6160	- 2	540	
8	INFEDERATION	0 72	_	0 04	_	- 784	
9	LABOUR FEDERATIO	N —	30	1 10 19	2	2.23 —	
0	DAIRY FEDERATION	59 70	ŕ	83 36	- 7	2 12	
1	SUGAR-FEDERATION	₹		<u> </u>	_		

After scrutinising the reply and during oral examination of the depart ment the Committee noted the facts with regard to the loss suffered by the CONFED, HARCOFED and INFED The Committee took a serious view about the continues loss suffered by the CONFED during the last three y-ars The Committee also observed that the profit earned by the HSLDB and Handloom Apex during the last three years is on decreasing side The detail of loss/profit with regard to the Sugar Fedration was not given However the same information has been desired to supplied to the Committee in the preceding para The Committee, therefore, desired that the reason for suffering loss by the CONFED HARCOFED and INFED be sent to the Committee at the earliest alongwith the reasons for decreasing trend of the profit earned by the HSLDB and Handloom Apex

The Committee also desired that the effective steps be taken to improve the working of the above stated Ap x institutions to avoid any loss

FINANCIAL ASSISTANCE TO COOPERATIVE INSTITUTIONS

42 After perusing reply of the Department the Committee further examined the departmental representatives During the Course of oral examination, the Committee pointed out that a large amount of money was given to HDDCF as assistance but even then the Mirk Plant, Bhiwani has been closed/wind up It was further pointed out that the due have not been paid to the claiments by this Plant Departmental representatives informed the Committee that in most of the cases the claims have been setteled and payment made

- After hearing the representatives of the department, the Committee desired that a detail with regard to making of payment by Milk Plant, Bhiwani be sent to the Committee at the earliest alongwith the cases if any pending for making payment

SCHEME FULLY/PARTLY SPONSORED BY GOVT OF INDIA

43 In their reply to the questionnaire of the Committee the depart ment sent-the following reply as below -

DETAILS OF SCHEMES OF THE DEPTT FULLY OR PARTLY SPONSORED BY GOVERNMENT OF INDIA

(1) Risk fund consumption loans advanced by PACS Sharing basis 50 50

Under this scheme, Risk fund is meant to write off bad debits which may crop up on account of consumption loans given by the Cooperative Societies to the member of the weaker section According to the Govt of India Scheme Central Cooperative Banks and Primary Credit Societies are required to set up Risk fund to write off bad debits The Govt is also required to contribute towards risk fund of these institutions at 10% of the consumption loans disbursed in a year Necessary financial assistance by way of subsidy is to be provided to the Central Cooperative Banks and the Primary Credit and Service Societies at the rate of $2\frac{1}{2}$ and $7\frac{1}{2}$ % of the total consumption loans advanced during the year res -pectively Only members belonging to weaker section including Sch Castes members is benefitted under this scheme

(2) Non overdue Cover Sharing basis 50 50

The assistance under this scheme is utilized only for providing assistance to such Central Cooperative Banks whose internal resources are not adequate for operating upon the credit limits sanctioned by NABARD The assistance under this scheme helps the Central Cooper ative Banks to maintain the credit flow to the farmers (small farmers for resuming seasonal agricultural operations)

(3) Special Schemes for Scheduled Castes and Sch Tribes-100%

Scheduled Castes and Sch Tribes constitute the weaker Section of Society The members belonging to these Communities do not actually secure full benefit from the Coop rative movement Most of the inte grated rural development programme beneficiaries approach commercialbanks for their credit requirements mainly because the availability of credit from Coopeerative Institutions is linked with the shares held in the Society Central assistance is proviled in the form of grant to the in mbars of SC/ST. The actual assistance is linked to the amount of share capital which is required to be owned by mimber corresponding to the loan proposed to be borrowed from the society. The grant and members contribution shall be in the ratio of 100 50 that is to say a member contributing Rs 50/ would be eligible for a grant of Rs 100/ Maximum grant to be given to a S C /S T member by Govt of India is limited to Rs 100/

4 Assistance to Lbaour and Construction Societies-100%

This scheme is implemented on project basis The assistance' in the form of share capital loan & Managerial subsidy is provided in order to promote and develop the existing and new Coop Societies to be set up for the weaker section The maximum limit for share capital contribution is ordinarily Rs 40 000/ pr society with 25% contribution from members The working capital loan assistance is limited upto Rs 40 000/ to be utilized by the society as margin money for borrowing from financial institutions on State Govt s guarantee The managerial subsidy component is provided on tapering basis i e Rs 8000/ in first year, Rs 6000/ in Hnd year, Rs 4000/ in 3rd year and Rs 2000/ in forth year

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The scheme is also applicable to labour and construction Unions and State Coop Labour and Construction Federation

(5) Agricultural Credit Stablization Fund-100%

The State Cooperative Bank is required to maintain Agri Stablistation Fund to extend the conversion facility to Central Coop Banks in case of natural calamities damaging the crops and impairing the repaying capacity of the borrowers In case of damage in the crops; the short term Agri Loans are converted into Medium term agri loans, repayable in three years The members can pay the converted amount in easier instalments They become eligible for raising short term agri loans for sowing the next crops The quantum of stablisation fund should be 7% of the expected demand of short irem agri and Medium term agri loans falling due during the year

It is a centrally sponsored scheme According to the scheme 25% of assistance is provided by way of long t rm loan and 75% by way of subsidy by Govt of India

	1992 93	63	1993 94	74	1994 95 ul	1994 95 upto 31-7-94
Sr Name of Scheme No	Amount received from G O I	Amount atilized	Amount received from ; G O I	Amount utilized	Amount received from G 0 I	Amount utilized
. 2		4	5	9	7	œ
100% of Centrally Sponsored Schems						
Agrı Credit Stab Fund	20 00	20 00	100 00	100 00	1	I
Special Scheme for Scheduled Caste	1	I	30 36	30 36	ł	ļ
3 Assistance to Labour Cooperatives	7 70	7 70	ł	I	ļ	1
Centrally sponsored schemes on sharing basis	SIS					
Risk Fund (50 50)	9 78	9 78	10 00	10 00	ļ	3
Non over due cover (50 50)	i	ł	378 00	378 00	ł	1

After going through the reply of the department, the Committee also orally examined the department On hearing the departmental represent tatives, the Committee observed that the financial year is going to be closed but no amount/money has been received from Government of India for the scheme stated above Therefore the Committee desired that detail of the money, if any, received from Government of India during the year 1994-95 be intimated to the Committee alongwith the detail of utilization of the said money

FUNCTIONING OF STATE GOVT /GOVT OF INDIA UNDERTAKINGS

44 After scrutinized the reply of the department the Committee orally examined the departmental representatives In their reply, the department has given detail with regard to the National Cooperative Development Corporation, an Undertaking of Govt of India On being pointed out by the Committee the department agreed that though the information was required by the Committee regarding the Undertakings of Govt of India and State Govt the reply regarding Undertakings of State Govt could not be supplied inadvertently The department pro mised to supply this information at the earliest

Therefore, after hearing the departmental representatives, the Com mattee desired that the required information with regard to State Govt Undertakings be sent to the Committee at the earliest

COOPERATIVE SOCIETIES

45 In reply to the questionnaire of Committee the reply of the Department is as below —

(a) Number of Societies registered during the last three years i e 1991 92, 1992 93 and 1993 94 is given as under —

			and the second s	
Sr No	Name of District	1991 92	1992 9 3	19 93-94
1	2	3	4	5
1	Ambala	82	94	137
2.	Bhiwani	26	19	290
- 3	Faridabad	45	24	2 58
- 4	Gurgaon	10	14	185

- 1 _ c	2		ິ 3	4	
5	Hisar		23	30	457
6	Jind	.	21	39	176
7	Kaithal		61	20	229
8	Karnal		18	20	- 231
9 ,	Kurukshetra		23	40	104
10	Mahendergarh		15	19	103
11	Panipat	ſ	9	10	82
12	Rewari		11	⁻ 18	155
13	Rohtak		26	28	369 -
14	Sonipat		16	75	142
15	Sirsa	÷	43	12	520
16	Yamuna Nagar		17 ີ	23	- 1 95
		Total	446	485	3636

No criteria has been fixed for registration of a society But only those societies are registered which are organised in accordance with the provi sion of Act Rules and Bye laws

No Cooperative Society is refused registration if organised in ac cordance with in the provision of Haryana Cooperative Societies Act 1984 and Rules made thereunder byelaws and instructions issued from itime to time L

(b) The list of Proposed Societies which have not been registered from 1992 93 to 31 7 94 with reasons thereof

-	Sr No	Name of the Proposed Society	Assistant Registrar Circle	Reasons	- a	
-	ر چ 1	2	3	4	~	
	1	The Rajdhani Cooperative	Panipat	Not organi		

Iransport Society

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with Rule 4 of Rules 1989

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1	2	3	4
2	The Sans Knadiwool PCIS Ltd Panipat	—do—	Deputy Registrar instructed that members of these pro posed societies be enrolled in other societies
3	The Barındaban Khadı wool PCIS Ltd	-do-	do
4	House Building Society Bhiwani	Bhiwani	Filed as no address was given in the application
5	Labour and Construction Society Ltd Tosham	do	do
6	Labour and Construction Society Ltd Naraingarh	do	<u>-</u> do
7	Labeur and Conštruction Society Ltd Bhiwani	do	~~do
8	House Building by National Shiksha Niketan	—do—	Application returned topre pare the members for its registration but not received thereafter
9	Transport Society Kharak Kalan	do	⁴ Society could not be register- ed duc to membersin non cooperation
10	Transport Society Devsar	d o	No address was find
11	Transport Society Dha Darshan	—do→	Member could not make their cooperation
12	Transport Society Jattu Lohari	—do <u>—</u>	Filled as area operation was more
13	Transport Society Bhiwani	<u> </u>	No address found
14	Transport Society Roop Garh	do	Member could not collect the share money
15	Transport Society Bhiwani	A R Bhiwani	Non Cooperation of members
16	Transport Society Hall Bazar Bhiwani S-	do	Non Cooperation of members
17	Transport Society Bhiwani	do	Due to addresees of members
18	Transport Seciety Bhiwani	do	Due to addresses of members
19	Transport Society Bhiwani	do	~do

1	2	3	4
÷ 20	The Transport Society at Bhiwan i	do	do
21	The Transport Society at Loharu	do	do
22	The Transport Society at Jattu Lohari	do	do
23	The Transport Society at Bhurtana	do	do
24	The Mumdia Khera C & S S	A R Rewari	do
25	Industries Department Employees Coop Society	-do-	The members do not take interest
			do
26	The Cholary L/C	do	It was not a valid unit
2 7	The Teekan Coop Trans port Banipur	do	The members do not take interest
28	The Fadmi & Turkiawas Transport Society	-do-	do
29	Haryana Warchouse Coop Department	<u></u> do	do
30	The Niganiawas Transport Society	do	do
31	The Budhpur Lakhnaur Transport Society	-do -	do
3 2	The Motla Kalan Trans por Society	-do-	- do
33	The Bikaner Transport Society	do-	do
34	The Jadara Transport Society	do	do
3 5	The Bhurthal Thether Kakodia Transport Society	do—	do
36	Jatrawas Transport Society	do	do
37	Khargar Transport Society	do	do

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1	2	3	4
38	Bhardawas Transport Society	do	—do—
39	Konsiwas Transport Society	do	Jo
40	Berli Khurd Transport Society	-do-	do
41	Chandawas Transport Society	-do	do
42	Qutubpur Transport Society	—do—	do
43	– Dharuhera Transport Society	do	d a
44	Dungarwas Transport Society	do	do
45	Joniawas Transport Society	do	do
46	Nıgamırwas Transport Society	do	do
47	Hamsoka L/C Transport Society	—do—	do
48	New Haryana Kosalı Cooperative House Building Society	do	do
49	Ahrohh C C & S S	do	Bye Laws not prepared
50	Jalyawas Coop C/S Sty	do	do

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0	Sr Name of the So tety No	A R Circle	1 4 4	Pound guilty in respect of embezzle m_ut/Mi appropriation found during Audit/Inspection	emb _o zzle Jund	During the year	Action taken/proposed to be taken to recover the amount
		*	Bmbezzle ment	Mis-appro priation	Recovery		
	2	3	4	5	9	7	80
•	The Man of Cons C/S Ltd	Kaithal	80235 00	Ĩ	Ĩ	1992-93	FIR has been registered
- 7	The Araolt Coop C/S Sty		33290 00	١	I	Do	Inspector Coop Society Guhla is de puted for verification
ć	The Daba Coon C/S Stv		12457 00	I	~ ~	Do	Do
∩ 4	The Chaklu Ludana Coop	Do	33276 00	1	ł	Do	FIR has been registered
Ŷ	C/S Sty The Sapu Majra Coop C/S	Po T	52555 00	I	1	Do	Inspector Coop Society Guhla had been appointed for verification
9	Sty The Chaku Sudana Coop C/S Society Ltd	bo Do	148851 00	1] 	1993–94	FIR has been lodged agaınst Sh Ram Pal Secy Satish Naraın Salesman & Sırı Ram Clerk
7	The Keodak Tanwar Coop C/S Sty Ltd	Do	137655 00	I	ļ	Do	FIR lodged agamst Sh Shamsher Singh Sh Sat Pal Salesman & Sube Singh Secy
8	The Dhand Coop C/S Sty	Do	198516 00]	ł	Do	FIR lodged against Sh Zile Singh _? Secy
6	The Simla Coop C/S Sty	Do	61012 00	1		Do	Arbitration case has been prepare against Sh Randhir Singh Secy
10	The Barot Coop Society	Do	55827 00	}	1	å	Case has been sent to Inspector CCS for n/action
11	The Dhohra Coop Society	Kathal	55792 00	Ţ	I	r	1993-94 Case has been sent to Inspection a concerned for n/action
12	The Peedal Coop Society	Do	25215 88		1	Do	Do

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~4 1	2	3	4	5	6	7
13	Tae Samra Coop Society	Do	10251Ò 86	I	Ξ.	1994-95 FIR has been lodged against Sr Jan Singh Ex Secy
14	14 Thé Ram ¹ Than Colob Sty	Ď	408585 00	1	ł	DÒ FÍR has ^t been lodged agaınst Shri Visi alı Ram
15	The Kharkan Coop Sty	Ď	1268781 74]	1	Do FIR has been lodged against Sh Ram Paul Ex Secy
16	161 The Chhot Coop Society	Do,	303620 00	l	l	Do Enquiry of this case is being made by the Inspector Coop Society
17	The Mohra Coop Society	Farıdaba	54000 00	I	J	199293 Efforts are being made for the recovery
18	The Neemha Coop C/S Sty	Do	263000 00	1	30000 00	1993-94 The case is in the Police A sum of Rs 30'000/ has been recovered
61	The Manpur Coop C/S Sty	Palwal A.R	73000 00	1	I	1992-93 The case 1s 1n the Police
20	The Andhop Coop Society	Do	89000 00	I	1	- Arbitration proceedings are going on
21	The Kharkı Coop Society	Dr.	52000 00	I	I	1993–94 Do
22	The Bharampur Coop Society AR Rewari	AR Rewari	17000 00	I	1	1994-95 Arbitration proceedings are going on
23	The Malab Coop Society	AR Nuh	138000 00	I	105000 00	1992–93 A sum of Rs 105000/ has been re covered Efforts are being made for the balance amount
24	The Aldoka Coop Society	Do	23000 00]	I	1992-93 Efforts are being made for recovery
25	T're Jaı Singhpur Coop C/ Society Ltd	AR Nuh	126000 00	I	35000 00	1993-94 A sum of Ks 35000/ has been re covered Arbitration proceedings 1s going on
26	The Dachen Coop Society	AR Karaal	210144 90	I	I	1991–92 Sh Mohinder Singh Yecy 'has 'been dismissed FIR has been lodged against him
27	27 The Sudlar Coop Soviety	Do,	231396 77	I	1	1991-92 Police căsē has bēen registered against Sh Raghbir Singh Ex Secy

1-	2	3	4	5	6	7	8
28	The Kapiana Coop Society	Do	33534 67	ī	1	Do	Case has been registered against Sh Sham Singh Ex Secy
29	The Du her Coop Society	Do	9150 78	I	I	Do	Police case has been registored against Sh Mohinder Singh Ex Secy
33	The Balla Coop Society	Do	30-36 00	1	22000 00	i Do	Police case has been registered & re- covery of Rs 22000/ has been made from Sh Dharam Pal Ex Secy
31	T le Ardhana Coop Society	Do	2895 00	Ì	ł	Do	Police case has been registered against Sh Ram Kumar Ex Secy
32	The Jatai Coop Soziety	Do	331000 00	I	-1	Do	Poltce case has been registered against Sh Dharam Pal Ex Secy Full amount has been recovered
33	fne Corand Coop So lety	٥Q	157052 50	1	ł	Do	Police case has been registered against Sh Hari Singh Ex Secy
34	FIS WIRL ach Coop Society	Do	279898 26	1	1	1992–93	Police case has been registered against Sh Parmal Singh Ex Clerk
35	The ohand Coop Society	Do	336632 00	1	1	Do	Police case has been registered against Sh Hari Singh By Secy
36	The Gulha Coop C/2 So lety	AR Karaal	133500 00	1	I	1992–93	Police case has been registered against Sh Om Parkash Ex-Secy
37	The Tharı Coop Society	Do	58200 00	1	1	Do	Police case has been registered against Sh Rajinder Kumar Ex salesman
38	The Salwan Coop So lety	Do	112429 33	1	1	1993-94	Inspector has been directed to prepare Police case against Sh Raynder Kuamr Salesman
39	The Rama _n a Ram ^a ni Coop Society	Do	1549507 00	1	1	å	Case agaınst Shri Prem Sıngh Ex Seçy & Sh Kalı Ram Salesman has been sent to Police Supdt
40	The Bas Krishna Coop Society	A.R Hanst	2227 25	I	1280 00	1993-94	A sum of Rs 1280/ has been re- covered & efforts are being made for the balance amount

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41	The Massetan Coop Society	AR Dabwalı 39612 30	39612 30	1	1 5	199293	FIR has been lodged vide No 34 dated 10394 Arbitration case is finalised Executing is going on
42	The Neelawalı Coop Society	Do	6785 72 6522 61 31501 16	1	l	1993-94	Sh Darshan Singt Ex Secy had died Arbitration case is being pre pared against his heirs
43	The Hisar Animal Husbandry Coop H/B Sty	A.R Hisar	3616 95	l	1	1992-93	Arbitration case is being prepared
4	The Nehla Coop T/C Sty	Do	16403 00	l	l	Do	on is being taken to r ince amount from the
45	The Palda Coop T/C Sty	Do	4466 00	1	1	Do	on Um Fargasn Secy Concerned Inspector has been directed to pre pare a arbitration case against
\$	The Kradı Coop Society	AR Hisar	27081 50	l	I	199293	Sh Farsnotam Secy Arbitration case is being prepared against Sh Rajinder Singh Secy
47	The Khand Alıpur Coop Sty	Ď	1889 00	l	l	Do	Action is being taken to recovery as per award given by arbitrator against Sh Jaswant Lal Secy
48	The Alıpur Coop Society	Do	23771 00	ł	ł	Do	Arbitration proceeding are going on
49	The Bhagana Coop Society	Do	38316 00	l	32356 00	Do	A sum of Rs 32356/ has been re- covered from Sh Satish Kumar Secy & Arbitration case is being prepared for recover the balance amount
50	The Hight District Coop House Building Society	Do	122955 00	I	1	Do	The enquiry was conducted by the concerned inspector as directed by A R Hisar He has reported that it is not a embezzlement case
. 15	The Mitjapur Coop Sty	Do	63200 00	1	l	Do	Arbitration case is going on against Sh Ajit Singh Secy
52	The Sandlana Coop Society	Do	41197 00	1	1	Do	Arbitration case is being prepared

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33	The Kayla Coop Sty	AR Bhiwani	3147 00	1000 00	l	Do	Concerned Inspector & CCB Bhuwani has been durected to recover the amount through Arbitration Recovery of embezzled amount will be i made
54	The Tosham Primary Agrı Development Bank	Do	1	51026 00]	Do	Tosham PADB & concerned Inspector Coop Society have been directed, to recover the embezzled amount
55	The Tosham Coop Mkg Sty	°Q~-	186 00	I	ļ	Do	The Society is under winding up Efforts are ¹ being, m ^{ade,} to recover the amount
રેલ	Số The Ligana Çqqp _i Society	AR Bhiwani	37985 00	1	1	1992–93 '	Concerned Inspector has been directed to, recover the amount from Sh Sham Sunder Salesman
57	The Hallowas Coop Sty	Do	1027 00	1	I	Do T	Arbitration case has been prepared,
58		Do	870 00	1	[Do	Inspector concerned has been directed to menate a arbitration case against
59		Do	55830 00	ļ	1	Do	Sh Suresh Kumar Secy
60		Do	11 00	1	1	1993-94	Concerned Inspector has been asked to recover the amount from Secy
61	The Chang Thola Surja Singh A/C Sty	Do	3366 00	l	I	Do	Sh Ramesh has been terminated & case is in the Court
62		Ъ _ю	1,999 00	3147 25	I	Do	, Do
63	I The Lohant Coop Sty	Do	52061 00	I	2086 00	1993-94 '	A sum of Rs 2086/ has been re covered & concerned Inspector has been directed to prepare'a arbitration case
64	t The Tigrana Coop C/S Sty	Do	530 00		1 -	1994-95	Inspector concerned has been asked to prepare a arbitration case for re covery

The Mundhal Kalan CoopC/SDo3510200-3Sty LtdThe Madh Madh V CoopC/SDo2212766StyThe Madh Madh V CoopC/SDo73127005208600The Mandhal Khurd CoopDoDo73127005208600The Mandhal Khurd CoopDoABhiwani 702698400The Bhiwani Central CoopARBhiwani 702698400The Gharawati Coop C/SA.RRohtak2400000The Gharawati Coop C/SDoA.RRohtak2400000The Kharawas Coop C/SDoDo100000400000The Ruthal Coop C/SDoDo100000400000The Nundana Coop C/SDoDo90000003000000The Nundana Coop C/SDoDo90000003000000		2	,e	4	S	6	۲	80
The Madhvi Coop C/SDo22127 66-StyThe Madhvi Coop C/SDo73127 0052086 00The Bhiwaui Central CoopA.R. Bhiwani 7026984 00-The Bhiwaui Central Coop C/SA.R. Rohtak24000 00The Gharawati Coop C/S StyDo5600 00The Kharawas Coop C/S StyDo5600 00The Rathal Coop C/S StyDo1000 00The Builter Coop C/S StyDo5600 00The Nindana Coop C/S StyDo3000 00The Nundana Coop C/S StyDo90000 00	Aundh: ,td	al Kalan Coop C		35102 00	I	30764 00	Do	A sum of Rs 30764/ have been de- posited by Shr Ray Kumar Secy & arbitration case is being/ preparte
The Mandhal Khurid CoopDo73127005208600C/S Society LtdA RBhiwani 702698400The Bhiwani Central CoopA RRhiwani 702698400The Gharawati Coop C/SA.RRohtak2400000The Gharawati Coop C/S StyDo5600000400000The Kharawas Coop C/S StyDo100000The Rathal Coop C/S StyDo300000The Nundana Coop C/S StyDo3000003000000The Nundana Coop C/S StyDo900003000000	M dbah	adhvi Coop C/S	°D0 ~	22127 66] -	Do	Arbitrator has been appointed in thus case
The Bhiwani Central CoopA.R. Bhiwani 7026984 00Bank LtdA.R. Rohtak24000 00The Gharawati Coop C/SA.R. Rohtak24000 00The Kharawas Coop C/S StyDo56000 004000 0The Rathal Coop C/S StyDo1000 00-The Builter Coop C/S StyDo1000 00-The Nuther Coop C/S StyDo9000 003000 00	fandha ociety I	l Khurd Coop Ltd	Do	73127 00	52086 00	64864 00	Do	A sum, of Rs 64,64/ has been re- covered from Sh Ajıt Sıngh Secy and a embezzlement caşe ış behg prepared
The Gharawati Coop C/SA.R. Rohtak2400000StyThe Kharawas Coop C/S StyDo5600000The Rathal Coop C/S StyDo10000000The Dulher Coop C/S StyDoS00000The Dulher Coop C/S StyDo9000000The Nindana Coop C/S StyDo9000000	hiwan Ltd	Central Coop	A B Bhiwai	n ¹ 7026984 00]	1	1994-5	1994-95 FIR has been lodged again t)Sh Sh Radhe Shyam Cashier and arbi tration case has been prepared
The Kharawas Coop C/S StyDo5600000The R athal Coop C/S StyDo100000The D ulher Coop C/S StyDo500000The D ulher Coop C/S StyDo9000000	3haraw	atıCoop C/S	A.R. Rohtal		I	20000/	1992-93	3 A sum of Rs 20 000/ has been ro covered reg balance amount of of Rs 4000/ arbitration proceeding is going to be prepared against Sh Balwan Singh Secretary
The R athal Coop C/S StyDo100000The Dulher CoopC/S StyDo500000The Nındana CoopC/S StyDo9000000	harawa	ts Coop C/S Sty	Do	56000 00	4000 00	I	Do	The employees has been suppended by MD CB Rohtak & case U/S 104 of the Act has been grepared
The Dulher Coop C/S Sty Do 5000 00 The Niadana Coop C/S Sty Do 90000 00	athal C	oop C/S Sty	Do	1000 00	1	ł	Do	Arburation case is being prepared & efforts are being made to recover the amount
The Nindana Coop C/S Sty Do 90000 00	ulher C	Coop C/S Sty	Do	5000 00	I	5000 00	Do	The amount has been recovered from Sh Rai Singh & arbitration case has also prepared and sent to Arbitration on, 24 10 94 for award
	Indana	Coop C/S Sty	Ď	00 00006	30000 00	30000/	0°	M/s appropriation amount of R3. 30 000/ has been recovered & arbitra tion case as well as Police case is being prepared

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74	The Seemana Coop C/S Sty	Do	161000 00	- 1	1	1993-94	Concerned Inspector has been directed to prepare arbitration as well as Police case against Shri Rajinder Singh Secy
75	The Lakhan Majra Coop C/S Sty Ltd	Do	10000 00	54000 00	45000 00	Do	A sum of Rs 45000/ has been recovered from the ex-cashier & others Case U/S 104 against the other defaulter has been prepared
76	The Gharawattı Coop C/S Society Ltd	AR Rohtak 111000 00	111000 00	111000 00	1	1993–94	Case U/S 104 of the Act against Sh Balwan Singh Secy has been prepared and notice issued for 22 11 1994
11	The Jahangırpur Coop C/S Sty	Do	6000 00	I	l	Do	Concerned Inspector has been directed to a prepare arbitration case against Sh Ashok Kumar Secretary
78	The Kharawan Coop C/S St0	Do	32000 00	58000 00	l	Do	Case U/S 104 has been prepared and the Secy has been placed under suspension
61	The Safidon H/B Sty	A.R. Jind	125000 00	94000 00	I	1992–93	Award of Rs 94000/ has been given against Sh Sultan Singh and nottce U/S 104 of the Act has been issued for effecting recovery The Secy has been dismissed & the then M C has also been suspended
80	The B Mmbhewa Coop C/S Sty	å	85000 00	00 00006	39000 00	00 Do	A sum of Rs 39000/ has been re covered from Sh Savar Sugh Secy & he has dismissed from the service Case against Sh Kartar Singh of Rs 55000/ is under consideratio i with the Court which was lodged by Vigilance Department Sh Kartar Singh is under suspension
81	The Samloo alan Coop C/S Society Ltd	Do	2000 00	1	l	Do	Concerned Inspector has been instructed to recover the amount immediately

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8	Arbitration case has been prepared against Sh Hoshiar Singh Secy and date of hearing fixed for 24-1194 and case is under action	Case is under enquiry and date has has been fixed for 24 11 94 Arbitra- tion case is also prepared against Shri Maha Singh Secy & Clerk	Concerned Inspector has been directed to prepare the arbitration case against the de aulters	Award has been given against Sh Lachman Singh President an Smt Baya Rant and under execution with Department	AwarJobtained and Rs 101 lacs has been recovered & balance amount of Rs 74000/ efforts are being made	Rs 12000/ has been recovered from Sh Dharam Pal Seev & Balwan Singh Salesman & efforts are being made to recover the balance amount of Rs 4000/	Concerned Inspector has been directed for immediate recovery from Shri Baljit Singh Salesman	Con erned Inspector has been directed to prepare a Police case against Sh Satbir Singh & Shri Krishan Salesman	Inspector uncharge of the Society has been directed to prepare a Police case against Shri Umed Singh Secy
7	Do	1993 94	Do	1992–93	å 🖪	°Q	Do	Ô	1992–93
و	I	1	1	Ţ	101000 00	12000 00	1	į	1
5	176000 00	32000 00	T	I	Ĩ	1	İ	Ţ	1
4	56000 00	I	37000 00	5000 00	175000 00	16000 00	1000 00	C0 CC081	CO CCC61
3	Ď	AR Jud	Do	AR Sonepat	Do	Do	Do	Do	A.R. Sonopat
2	The Singhputa Coop C/S Sty	The Pillu Khera Coop C/S Sty Ltd	The Dumerkha Kalan Coop C/S Sty	The Balyonpur Coop C/S Sty	The Aterna Cooo C's Sty	Tine Cuatta Aulua Coop C/S Sty Ltd	The Jasrana Coop C/S Sty	The Cultury C's S y Ltd	The Fance Cost
	82	83	84	85	86	87	88	89	6

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16	The Cohla Coop C/S Sty	Å	20000 00	ſ	17000 00	1992–93	Rs 17200/ has oeen recovered from Sh 'Parkashvir Singh Secy & Sh Manabir Safesman 'In pector has been directed for immediate action against defaulter
92	The Baroda Coop C/S Sty	Do	23000 00	1	I	1992-93	Case sent to S ¹ P S Sopepat for regis tration of FIR against Sh Swaran Singh and Shri ¹ Jit Singh Safesman
93	The MOI Majrı Coop <i>C</i> /S Sty LTD	Do	31000 00	Ţ	18000 00	1993–94	Rs [8000/ has been recovered from Sh Kehar Singh & Rajinder Singh Secy and Society has been advised to prepare the arbitration case
94	The Ferozepur Banger Coop C/S Sty	Do	10000 00	I	5000 00	Do	Rs 5000/ has used recovered from Sh Sat Pal Ex Sucy and for the balance amount lugpector concerned has directed to preprise the arbitration case
95	The Rampur Kundal Coop C/S Sty Ltd	Do	3000 00	1	1	Do	Notice issued for depositing the recovery and also instructed for arbitration case
96	ftfre Bajana Khurd Coop C/S Sty Ltd	0 Q	00 00061	I	15000 00	1993–94	A sum of Rs ¹ 5000/ has been re- covered and efforts are being made to recover the balance amount from Sh Ram Mehar Ex Secy
79	the Gohăna Nar Nırman Coop H/B Society Ltd	AR Sonepat	 +	286000 00	ſ	1993-94	Concerned Inspector has been directed for immediate recovery and prepare a Police case against Sh Ram Mehar Secy
98	The Ahulaha Coop C/S Sty	Do	14000 00	1	I	°Q	Concerned Inspector has been aurected forummediate recovery from Sh Partap Singh Randhur Singh and Ranut Singh Secy and Shiti Azad Singh Clerk

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2	3	4	5	9	6	8
,) The P A R D B Mudlana	ົ້ຄິ	37000 00	I	~ [[^] Å	Efforts are beng made to recover the amount from Shri Jag Mohan Cashior
100 The Kahla Coop C/S Sty	Do Jo	10000 00	- _		ł 1993–94	
	~	¢			د - -	Sh rarkaon vir Secy and Manabir Salesman and efforts are also be made for recovery
The Mehemadpur Coop C/S Sty	Do	210000 00	1	1	Do	Inspector concerned has been directed to prepare a Police case against Sh Dalbir Singh S ()
102 The Malıkpur Coop C/S Sry	Do)	62000 00 I	-1	32000 00	1994-95	A sum of Rs 32000/ has been 'e covered from Sh RaJ Singh Secy and Jagat Singh Salesman and effortse are being made to recover the balanc amount of Rs 30000/
103 The Rai Coop C/S Sty 11	Do	175000 00	1	80000 00	1993-94	A sum of Rs 80000/ has been re covered from Sh Ramdhan Secy and efforts are being made to recover the balance amount
The Nangal Chaudhary Coop C/S Society Ltd	A R Narnaul	45588 00	I	1	1992—93	Award has been given against Shri Ram Pal Secy & he has been dis missed from service
The Dhanman Raj Coop C/S Society	Do Do	22068 00	61886 00	25000/	° Q	Amount of Rs 25000/ has beentecovered from Sh Jorawar Singh Secy & he has been suspended Arbitration case is under consideration
The Narnaul Coop T/C Sty	Do	34265 00	40545 00	35265/	Po	A sum of Rs 35265/ has been recovered from Sh Sheotaj Singh
The Bhojawas Coop C/S Sty	Do	17480 00	43609 00	24000/	^L Do	Amount of Rs 24000/ have been recovered from Sh Jagmal Singh Ex Secy & has been dismissed from service Arbitration case has been decided against the Secretary

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108	The Nayan Coop C/S Sty	å	27413 00	1		1993 94	Shri Marru Ram Secy has been dis missed & enquiry 18 going on by Coop Bank
109	The Sarohi Bahali Coop C/S Society Ltd	Do	119325 00	I	1	Do	Sh Net Ram Secy expired Arbi tration proceeding are going against the legal heirs
110	The Nangal Chaudhary Coop C/S Society	Do	23165 00	1 32126 00	12000/	Do	Amount of Rs 12000/ have been reco vered from Sh Ram PalSecy & hehas been dismissed Arbitration award given against him
111	The Shaipur Partham Coop A C/S Society	A R Narnaul	910 00	<i>51</i> 78 00	910 00	1993—94 f	Amount of R.s 910/ have been recovered Legal action is being taken against Secy
112	The M Barodh Coop C/S Sty	Do	17560 00	1	I	Do	Arbitration case is going on Sh Dalip Singh Secy has been terminated from service
113	The Nuni Kalan Coop C/S Sty	Do	47822 00	00 1626	1	Do	A charge sheet has been issued to Shri Mahi Pal Singh Secy Inspector concerned directed to prepare a case against the Secy
114	The Sardpur Coop C/S Sty	Do	6600 00	1	I	1994 95	Case has been sent to Inspector concerned for enquiry
115 í	The Silarpur Coop C/S Sty	Do	52000 00	23271 00	33000 00	Do	A sum of Rs 33000/ has been recovered from Sh Ram Singh Secretary
116	The Moonsar Coop C/S Sty	A R Loharu	26285 00	1	1	1992—93	Arbitration case is under consideration
117	The Moonsar Coop C/S Sty	Do	1262,48 00	ľ	30248 00	Do Do	Case referred to M D C B for nece- ssary action
118	The Sidhawa Coop /CS Sty	Do	9814 00	22825 00	1	Do D	Arbitration case has been prepared

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119	119 The Baralu Coop C/S Sty	Ď	11330 00	1	I	Å	Do Case referred to M D C B for nece ssary action
120	120 The Baralu Coop C/S Sty	Do	26690 00	l	1	°G	Do
, 121	The MandolıKalan Coop C/S Society Ltd	A R Loharu	23333 00	ļ	I	1992—93	Case referred to M D C B for nece sary action
122	The Chaper Kalan Coop C/S Society	°Q	93530 00	1	13530 00	199495	Do
123	The Jiwan Nagar Coop C/S Society	A R Sirsa	310512 00	I	228796 00 1992—93	1992—93	Arbitration case has been decided against Sh Lal Chand Ex Secy of the Society
124	The Kagdana Coop C/S Sty	ç	816913 00	1	I	Do	FIR No 119 dt 4-8 93 has been lodged and arbitration case also decided against Shri Duchton by the been of the
125	The Bansudhar Coop C/S Society	ů	22860 00	l	22860 00	199394	1993-94 Full recovery has been made
126	The Bural Bhangu Coop C/S Society	Do	159596 00	I	41574 00	1993—94 I C	Out of Rs 1 36 lacs Arbitration cases prepared for Rs 60424/ Inspector concerned directed to prepare the Arbi tration case of the remaining amount

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During oral examination, the department expalined the reasons with regard o the proposed societies who could not be registered The Committee observed that out of these 50 societies (at b above) 47 (20 from Bhiwani and 27 from Rewari) belonged to only two districts Onbeing explained further the Committee did not satisfy with the reply of the department The Committee also not satisfied with the reply of the department with regard to the Coop Societies found guilty during inspection/audit

Therefore, after hearing the departmental representatives, the Committee desired that department to look into the matter with regard to the non registra tion of Coop Societies in these districts under infimation to the Committee

The Committee further desired that department to look into the matter and take effective steps for finalising the cases of embezzlement as stated at (b) above The appropriate action against the defaulting societies/persons be also taken The Committee be also informed

ACTIVITIES/FUNCTIONS OF GOVERNMENT UNDERTAKINGS & INSTITUTIONS WORKING (PARTLY/FULLY) UNDER CONTROL OF THE COOPERATION DEPARTMENT, HARYANA

46 (i) In reply to the relevant observation contained in the ques tionnaire of the Committee the detailed reply furnished by the department was not considered up to the maik During the oral examination of the Department, on being asked for about the details concerning this observation the Departmental representatives informed the Committee that though money has been shown against the schemes/institutions, yet the factual position is that some of these have now been closed. As regards other information which was orally asked for, the Committee observed that the same was not readily available with the departmental representatives at that time. As such, after hearing the departmental representatives, the Committee desired to send the requisite detail (up to date/latest position) with regard to the following works in hand of the department

- (1) Establishment of Cold Storage cum Warehousing Complexes
- (2) Modernisation of Spinning Mills, Hansi
- (3) Establishment of Ginnery
- (4) Development of Processing & Marketing of 'Mushroom' by Hafed
- (5) Estabilishment of Mustard Oil Mills at Narnaul
- (6) Rehabilitation of Sick Central Consumer Stores
- (7) Loan/subsidy to labour & Construction Federation for the cons truction of office cum Godown
- (8) Construction of Godowns by HAFED
- (9) Construction of Godown of Primary Agriculture Credit Societies

(11) The Committee further desired to make on the spot study/inspection of above works alongwith certain important projects of the Department to see/check their progress

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May read page numbers as below ----

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APPENDIX-I

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Summary of recommendations/observations of the Committee / Estimates in respect of the Transport Department

1994	95
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Sr No	Page	Paragrap Report	hs of the Recommendations/observations
1	2	3	4
1	['] 19	14	After hearing the departmental representatives the Committee desired that the department should take effective steps for the proper maintenance of the Haryana Roadways buses
2	18	1	The Committee desired that the information about the action taken in the matter be sent to the Committee at the earliest
3	18	16	The Committee therefore recommended that the information with regard to the reserved posts against whom the persons of other categories are working be sent to the Committee at the earliest The Committee also desired that the department should take immediate steps to promote the Conductors of reserved categories against these reserved posts and the action taken in this regard be intimated to the Committee at the earliest
4	18—19 -	17	(a) Therefore after hearing the departmental representatives the Committee desired that the cases given at serial No 1 2 and 3 be inquired by the department in detail and the Committee be informed about the report and action taken thereon
			The Committee further desired that the action against the Assistant Cashier who embezzled an amount of Rs 2 40 915 82 P be taken and the Committee be informed accordingly alongwith the copy of the inquiry report
			(b) The Committee desired that the above cases which ar_e pending in various Courts may be persued vigorously so that these may be finalized and action taken against the delinquent officers/officials
			The Committee further desired that with fegard to the robbery in the Haryana Roadways Karnal the matter be taken up with the Police Department to get the amount of Rs 8 11 514 50 refunded from the Police Department
5	21	18	Therefore the Committee desired that the detailed functioning of the said corporation and progress made in this matter be sent to the Committee at the earliest
б	21	19	Therefore the Committee desired that the Government should reconsider the matter with a view to make them viable by extending the link routes on main Road/GT Roads up to 12 km without permitting the private operators to pick up passengers on this portion
			The Committee further desired the department to look into the matter to connect/link all the routes where there is a gap so that no inconvenience is caused to the villagers/passengers
	-		The Committee further desired that the action taken by the Government in these matters be sent to the Committee at the contrast

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7	22	20	Therefore the Committee recommended that department to expedite the matter for publishing the annual at ministra tive reports and the Committee be informed accordingly
8 ,	23	21	A ^f ter hearing the departmental representatives the Committee desired that the department should send details of the auto matic bus washing machines purchased from the concerned avencies/market alongwith the information whether these machines are functioning properly The Committee further desired that it would also inspect some of the Depots/ work shops in the State where the modernisation has been done
9	23 ,	22	But the Committee desired that a depotwise detail of the profits/loss earned/suffered by the department in various depots during the financial year 1994-95 be supplied to the Committee at the earliest to enable the Committee to inspect the concerned depots to know the reasons of losses if any
.10 ⁻	24	23	After hearing the departmental representatives the Committee desired that the department should take appropriate action for getting the land at Gurgaon vacated from the persons concerned The department promised to send the detailed reply of the case but the said reply has not been received till the finalisation of the Report, therefore the Committee desired that the detailed information of this-case be supplied to the Committee at the earliest alongwith the cause of delay
÷			With regard to the encroachment of land of the State Transport Department at Shahabad the Committee observed that the department has not taken an appropriate action at appropriate time and the department remained inactive for about 9 months
i		r ⁶	Therefore the Committee took a serious view and desired that the department should take immediate effective steps to get the possession of the said land without further delay The Committee be informed about the action taken by the depart ment at the earliest.
11	26 1 1	- 24	(a) The Committee was not satisfied with the clarification given by the departmental representatives on certain points relating to above replies during their oral examination Hence the Committee desired that the department may also intimate to the Committee about the profit if any carned by the department by way of surprise checkings
			(b) After hearing the departmental representatives the Committee desired that the information with regard to the profit/loss earned/suffered by the department due to the abolition of the Road Tax Check Barriers be intimated to the Committee
12	27	25	The Connittee therefore desired that the information with regard to the licences/permits issued to the private persons along with the detail of valid licences/permits if any be supplied to the Committee
*	*		The Committee further desired that the upto-date information with regard to the driving licences which was not supplied till the finalisation of this Report be supplied to the Com mittee at the carliest

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13	28	26	the various at the various at that attie tim other Senior it would be n	al examination the Committee observed the t variation in the number of challans made thorities. The Committee has further observe of checking if the General Manager or a official of the department remains present the ade more effective. Checking should be ma Squad officer and by G Ms atleast for 3 da
		u.	systemor the c	Committee desired that to improve the checki epartment the department should take immed act on under intimation to the Committee
			consider and st	ee further desired that the department shou art the procedure to finalize the cases of challs rtmental authorities instead of sending th e Courts
			the department ttee desired t to stop the and con iscati	te observed that due to the plying of unauth for the purpose of carring the passenge t is suffering a greatloss Therefore the Con n hat the department should take effective ste plying of unauthorised vehicles by challanii ag them by the department and the Committ bout the action taken
14	32	27	The Committee bye pass bus	desired that the actual poistion of the Roht stand be sent to the Committee
		~	at serial No (to complete t	nt also to take immediate steps for the constr remaining bus stands particularly as show i) acove The department should make effor he construction work of bus stands which a liction or of which foundation stone has been ne year
		-	free of cost Committee etc be started wi	ee further desired that the department should ctive steps for getting the land transferre from the HUDA/Gram Panchayat/Municip so that the work on these bus stands cou- chout delay The action taken in the matter the Committee
15 ,	33	28	the improvem scheme desire	the reply and orally examining the depay ntatives the Committee with a view to seen if any after the introduction of the d to visit the depots offices where Con- ystem has been provided
16	33		After scrutim departmental examination being imported new heavy ver that after the ted after the view of the r the department more employm	sing the reply sent by the department to representatives stated during the or that a training course of 60 days we do to issue the licences for training the incles drivers. The department also inform training the Heavy Vehicle Driver is appor completion of 5 years experience as such eply of the department the Committee desir to look into the matter with a view to go ent to the persons/drivers who took training Training School Murthal
17	33	30	During theora pointed out t	examination of the department the Committee nat certain buses of the State Transport we with certain required extra component

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		spare p	arts as per norms T	The Committee therefore suggest
		that the	department should	i look into the matter and give the General Managers to provide

suitable instructions to all the General Managers to provide steppony with required tools to all the buses with a view to avoid any inconvenience to the passengers who travel in the State Transport buses

18 34 31 After hearing the departmental representatives the Committee desired to know the difference of costs in fabrication/buil ding of the bodies of buses by the department and by the private firms/agencies along with the reasons for the difference. The department has failed to supply the requisite information as promised till the finalisation of the report The said information be also sent to the Committee at the earliest. The delay tacts of the department is shocking The reasons be intimated to the Committee at the earliest.

The Committee further desired the department to supply the detail of 1992-93 1993-94 and 1994-95 with regard to the bodies of buses got fabricated from the Haryana Roadways Engineering Corporation Gurgaon and from the private firms at the earliest

32 After examining the department the Committee desired that a strict action be taken by the department to check the proper working of the shops at the bus stands of the the Haryana Roadways Depots so that there is no harassment to the passengers with regard to the sale of eatable items

> The Committee further desired that to curb this practice the department should issue instructions to the concerned depots to display a list showing the rates of eatable items at the counter of these shops If required this condition be laid down at the time of auction of shops

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The Committee be also informed about the action taken by the department in this matter

33 During the oral examination the Committee was not satis fied with the reply of the department regarding stoppage of Haryana Roadways Buses at various places/Dhabas/Wines Shops resulting in harassment and inconvenience to the passengers After hearing the departmental representatives the Committee desired that the departments should take effective steps by making surprise checking to stop this practice so that no inconvenience or harassment is caused to the passengers Action taken in the matter be informed to the Committee

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APPENDIX-II ~ ---

Similary	of recommendations/observations	of the	Committee	on Estimates	1a respect,
-	of Cooperation Depart	ment			_

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Sr No	Page	Paragrap of the Report	
1	2	3	4
23	4'	3ა	The Connittee took a serious view of it and desired that detail of the last 3 years in respect of the sanctions of various s iemes referred at the fag end of year be sent to the Committee
			The Connittee also desired to know whether the said funds have been utilized properly and within time
			The Committee further observed that Finance department should issue necessary instructions in this regard and ensure that sanction to the schemes be accorded by them well in time preferably proportionately in each quarter. So that the aims and objects of the schemes could be achieved by utilizing the funds properly within time
24	46	37	The Connittee therefore recommended that the seniority list of Assistant Registrar Deputy Registrar Joint Registrar and Additional Registrar be finalized and sent to the Connittee immediately without further delay alongwith the details of their experience with the reasons of delay caused and the responsibility be fixed in this regard
			Since the desired information regarding vacant posts of Clerks and Sub Inspector (Audit) was not supplied to the Committee till the finalisation of its Report hence the Committee desired that the said information be sent to the Committee immediately
			The Committee also recommended that all the vacant posts lying with the department be filled up immediately and the Committee be informed about the action taken in this regard
25	51	38	The Committee was not satisfied with the reply of the Government because in some of the cases no appropriate/ required disciplinary actions have been taken against the delinquent official in spite of the fact that these were required by the department itself The Committee therefore desired that the cases given in sub para (a) above be expedited at different levels and action taken against the officials who are at fault accordingly
	-		The Committee took a serious view how an employee (Shri Jagdish Naram Clerk) continued to make embezzle mant in on office under the supervision of various Assit Registrars/Deputy Registrars for a long time The Com- mittee felt that it was not possible without the connivance of other officials/officers concerned is Assit Registrars/ Deputy Registrars/Internal Auditors etc. It seems to be the failure on the part of senior officers After hearing the departmental representatives the Committee observed that a through inquiry into this entire matter be made and responsibility fixed Suitable action be taken against the involved officers/officials in this matter and Committee be informed

1994-95

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The Committee further desired that the cases pending in various Courts be pursued by the department with full f_{\perp} ts/findings of the cases to get them finalized, under intimation to the Committee

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After hearing the departmental representatives the Com mittee further desired that detail of officers/officials involved in these cases and promoted/reverted after these cases came to the notice of the Government be sent to the Committee

51-52 39 The Committee feels that the reasons given for the loss and shifting of Panipat Sugar Mills are not justified because the Rohtak Sugar Mill is also as old as Panipat Sugar Mill Therefore the reason of shifting of Sugar Mill Panipat be sent to Committee alongwith the reasons of losses suffered by it

> After n aring the lepartmental representatives the Committee desired that a detail of all the Sugar Mills in the State ie the year of setting up year of starting functioning profits/loss and expension if any made with reasons etc be supplied to the Committee The detail of the Sugar Mills which are likely to be set up in the State be also sunt to the Committee

The Committee further desired to send the detail of esta blishing of Distillary units in the State as stated by the Department under the scheme of Sugar Mills

The Committee further observed that department to give more stress on publicity & propaganda scheme to make more prople of the rural area aware with the benefits of Cooperative movement

40 The Committee observed that the department should sent further information with regard to the assistance/advances given by the Primary Land Development Banks to the farmers of the State

The Committee therefore desire that a detail of the total amount advanced to the farmers during the financial year 1994-95 PLDB wise alongwith the number of beneficienties be sent to the Committee The Committee further desired to consider to make payments of interest or divident on share money to the farmers

The Committee further asked for certain information with regard to grant of subsidy being provided by Sugar Mills from the d partin ntal topresontatives appeared before it during their oral and an analysis of the desired information was not readily available with the Government and the same was not supplied to the Committee therefore the Committee desired that the total amount of subsidy pro v ded on soeds fertilizers pesticides etc by the Sugar Mills during the last three years be supplied to the Committee at the earliest alongwith the details of purchase/ availability of these items if any by the Sugar Mills and supply thereof to the farmers The above informations be sent to the Committee at the earliest

53-54 41 The Committee also observed that the profit earned by the HSLDB and Handloom Appex during the last three years in on decreasing side The detail of loss/profit with

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			regard to the Sugar Federation was not given However the same information has been desired to be supplied to the Committee in the proceding para
			The Committee therefore desired that the reasons for suffering loss by the CONFED HARCOFED and INFED be sent to the Committee at the earliest alongwith the reasons for decreasing trend of the profit earned by the HSLDB and Handloom Appex
			The Committee also desired that the effective steps be taken to improve the working of the above stated Appex institutions to avoid any loss
29	54	42	After hearing the representatives of the department the Committee desired that a detail with regard to making of payment by Milk Plant Bhiwani be sent to the Com mittee at the earliest alongwith the cases if any pending for making payment
30	57	43	The Committee observed that the financial year is going to be closed but no amount/money has been received from Government of India for the scheme stated above There fore the Committee desired that detail of the money if any received from Government of India during the year 1994 95 be intimated to the Committee alongwith the detail of utilization of the said money
31	57	44	Turtfore after hearing the dipartmental representatives, the Connittee desired that the required information with regard to State Government Undertakings be sent to the Committee at the earliest
32	74	45	Therefore after hearing the departmental representatives the Committee desired the department to look into the matter with regard to the non registration of Coop Socie ties in these districts under intimation to the Committee
			The Committee further desired that department to look into the matter and take effective steps for finalising the cases of embezzlements as stated at (b) above The ap propriate action against the defaulting societies/pcrscn be also taken The Committee be also informed
33	75	46	 As regards other information which was orally asked for the Committee observed that the same was not readily available with the departmental representatives at that time As such after hearing the departmental represen tatives The Committee desired to send the requisite detail (upto date latest position) with regard to the following works in hand of the department
			(1) Establishment of Cold Storage-cum Warehousing Com plexes
			(2) Modernisation of Spinning Mills Hansi
			(3) Establishment of Ginnery
			(4) Development of processing & Marketing of Mushroom by Hafed
			(5) Establishment of Mustard Oil Mills at Narnaul

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~	_		(7) Loan/subsidy to labour & Construction Federation for the construction of office-cum Godown
			(8) Construction of Godowns by HAFED
			(9) Construction of Godown of Primary Agriculture Credit Societies

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(11) The Committee further desired to make on the spot study/Inspecton of above works alongwith certain im portant Projects of the Department to see/check their progress

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Statement showing the outstanding recommendations of the Committee on Estimates relating to the year 1985-86, 1987 88 1988 89 1989 90 1990 91, 1991 92 and 1992 93

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Sr No	Page of 1 - the Report	Paragraph Further observation/recommendation made by the Committee
	~	18TH REPORT (1985 86)
		INDUSTRIES DEPARTMENT
1	6	14 (1) The desired information in tabulated form regarding overstaffing in different Departments/Boards and Cor porations was not supplied by the Finance Department The Committee therefore desired that the said infor mation be sent to the Committee immediately
		(11) The Committee recommended that those posts which are superfluous in the Department be abolished and the vacant posts which are urgently required may be filled up by the Department
2	11-12	28 (1) The Committee after hearing the departmental represent tatives regarding revival of sick units desired to see/check some of the Sick Industrial Units of the State
	-	 (1) After hearing the departmental representatives the Committee observed that the cases pertaining to the payment of subsidy being given by the Government to various Industrial Units is Small Scale Industries Rural Indus tries etc. in the State are delayed unnecessarily The Committee desired that such type of cases be decided expeditionsly and payment be made within 30 days and the Committee be also informed accordingly
	,	20TH REPORT (1987 88)
		WN AND COUNTRY PLANNING DEPARTMENT
3	1011 	27 The Committee desired that the matter should be settled by the 15th January 1995 positively and the Committee be informed accordingly But the department has not sent the requisite information till the finalisation of this Report The Committee therefore, again desired the matter be settled immediately and the Committee be also informed within 2 months positively
		21ST REPORT (1988 89)
	~	TOURISM DEPARTMENT
4	10	24 The Committee inspected/made visits of various Tourist Complexes of the State and found that the service being provided was not satisfactory at some of the Tourist Complexes The Committee while staying at Hotel Rajhans found that neither the service of the Staff was satisfactory nor the maintenance of the Rooms and provisions of various facilities was satisfactory resulting chances of reduction in occupancy figure of such like important State Tourist Complex Besides poor service being provided

to the /istors the Committee also felt distressed with the discurtesy shown by Shri Gursharan Singh Deputy General Manager of Hotal Rajhans (Surajkund) Tourst Complex The Committee therefore desired that strict instructions be issued for the proper maintenance/service in the Tourist

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Complexes The Committee further desired that the action taken be intimated to the Committee

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Apart from above observation/recommendation the Committee further desired that as it was not at all possible for the Committee to visit/check other Important Tourist Complexes of the State in such a short tour ie only two days visit hence it has been decided by the Committee now to make another on the spot inspection of some of the remaining important Tourist Complexes including the Hotel Rajhans (Surajkund) Badkhal Lake and Red Bishop Tourist Complexes as per findings of the Committee in respect of this visit inspection made

22ND REPORT (1989 90)

ANIMAL HUSBANDRY DEPARTMENT

- 5 10-11 19 The Committee be informed about the latest position/ progress
- 6 16-18 27 The Committee desired that latest position of the matter be intimated to the Committee every quarterly
- 7 20-21 32 (1) The Committee observed that the progress of construction of poly Clinics concerned was very slow The Committee therefore recommended that inview of the recommendations made earlier in its 22nd Report (original Report relating to the Department) effective steps be taken by the Government for the speedy construction of these clinics at all the remaining district headquarters in the next five years
 - (11) The Committee desired that a list showing information regarding number and places of all stockmen Centres being functioning under the Department in addition to Veterinary Hospitals be sent to the Committee

23RD REPORT (1990-91)

SOCIAL WELFARE DEPARTMENT

- 12-18 16 (1) The Committee would like to know the full facts and findings of the Inquiry Officer who conducted inquiry in the embezzlement case of Rs 64 000
 - (11) The Committee also desired that brief history of case of Shri Banwari Lal be sent to the Committee
 - 22 (1) The Committee after hearing the departmental represen tatives reiterate its earlier recommendation that the Director Social Welfare Department may visit the three Bal Bhawans concerned and send her report regarding the activities showing the proper utilization of funds allotted to these Bhawans to the Committee at the earliest
 - (ii) The Committee be intimated about the action as and when taken by the Department in the matter alongwith the information regarding recovery of amount made from the quarters concerned i.e. Child Welfare Councils for not starting/completion of construction work of Bal Bhawans concerned

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29 The Committee after hearing the Departmental represen

			
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tatives decided to make an on the spot inspection of the Panjiri Plant at Gharaunda alongwith certain Anganwadi Centres of the Department in the State to check the factual position

_24TH REPORT (1991 92)

FORESTS DEPARTMENT

Noi	re For attent		The Committee could not orally examined the representatives of the Department for alleged raising of matter by them regarding dropping of certain recommendations of the Committee The Committee again reiterate its earlier
			to send requisite replies thereof immediately in compliance with the directions given in para 11 of this Report
11	79	12	The Committee desired that the requisite information which was promised to be supplied but was not supplied on the following points be sent to the Committee immediately —
			(1) the period for which posts of various categories are lying vacant
			(11) the reasons for excess recruitment made by the Depart ment
			(11) the number of posts filled up by promotion and the number of posts filled up from reserved quota out of the posts filled up by promotion and
			(iv) how many posts of scheduled castes have been filled up categorywise in accoradance with the roaster register maintained for this purpose
12	914	13	The Committee desired that the latest position of the pending complaints/embezzlement cases may be intimated at the earliest The cases as given below were dropped by the Committee in its meeting held on 19th October 1993 Sr No 1 2 3 $4(1)$ 6 and 7
13	17—18	17	The Committee reiterated its earlier recommendation that special Courts be set up by the Forests and Environment Departments for the speedy disposal of pending cases of the Department
14	2324	19	The Committee desired that the latest position in the matter be intimated to the Committee
15	31	26	After discussion the Committee reiterated its earlier recom mendations which are as under —
	-		(1) During the course of oral evidence, the Committee pointed out many irregularises in implementation of the scheme. In certain cases the entire profit is earned by the Forest officials instead of giving to the poor villagers. The Committee further observed that in most of the blocks this scheme is not properly implemented as the people are ignorant about this scheme due to lack of publicity.
۴.,	~		 (ii) The Committee therefore recommended that a proper and wide publicity of this scheme be made by the Department so that more and more farmers may opt this scheme The Committee further recommend that

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	ł	regular checking by the Forest Officers/officials be made so that actual beneficiaries may be benefitted from this scheme
		(111) The Committee also recommended that efforts be made by the D-partment to procure more funds from the Governm at of india for raising of more nurseries for the n.xt year plantation under this scheme
		(1V) The Committee further recommend that Department should stress more towards the discussification of species so that more trees of economic value be planted instead of Encalyptus and Popular etc in future
		(v) The Committee also recommend that more research should be made in assessing the medicinal value of various plants and their cultivation should be increased in the coming years
16	31-32	27 The Committee after discussion reiterated its earlier recommendation which is as under —
		The Committee recommend that either sufficient staff and suitable fund be allotted to the Department or to merge this Department again with the Forests Depart ment for its effectively functioning in future The Committee also recommend that a proper publicity about the activities of this department be made for the information of the general public and farmers of the State
		25TH REPORT (1992-93)
		IRRIGATION DEPARTMENT
17	2761	13 The desired information through it was promised by the
	-	departmental representatives to send the same within 15 days did not supply till the finalisation of the Report of the Committee and the same is still awaited The Com
		mittee therefore recommend that the said information be sent to the Committee at the earliest
18	62—68	14) The Committee after making its on the spot inspection of
19,	6869	some Minors/sub Minors & Distributances on the 27th 15 J' October 1994 and also after hearing the departmental representatives observed/decided that no work of disilting and construction/repairs of Ghats has been done on these minors therefore, the Committee decide that it would visit other minors/sub-minors and distributances of Gurgaon and Faridabad districts alongwith Bhiw ani District after the desilting work would be completed/carried out by the Department and latest report to that effect be sent to the Committee immediately
20	69—70	 16 (1) The Committee desired that in future every type of renewal work in the canals including desilting should be informed in writing to the concerned MLA in accordance with the earlier observation/recommendation of the Committee so that the work done by the the department is physically verified by the Public representatives. The Committee further desired that action taken in this respect be also informed to it. (u) The Committee would like to know the number of the committee would like to know the number would like to know the number would like to know the number would like to know the number would like to know the number would like to know the number would like to know the number would like to know the number would like to know the number would like to know the number would like to know the number would like to know the number would like to know the number would like to know the numbe

(ii) The committee would like to know the number of points where the repair works were started during 1994-95 and the number of massons and labourers etc employed ther for alongwith the cost of the material and the type of the material used in these repair works

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21	70-71	17	The Committee reiterate its earlier recommendations which are as under —
			(1) Ta* Committee obs_rved that if the construction of Ditch Drain alongwith JLN Canal in District Rohtak- which stands approved is not taken on priority basis then the sufferings of the farmer will be aggrevated as the farmers whose fields are situated alongwith JLN Canal to a depth of 5 to 7 kulls are not in a position to cultivate their lands for the last more than

fifteen years

- (11) The Committee also recommended that the Department should be strengthened with sufficient and adequate funds immediately so that the said Ditch Drain be constructed within a year automitically It should not be taken in parts.
- iii) The Connittee further recommend that the water-cass dut to the farmers effected by water logging/secpage of JLN Canal should not be recovered and it should be waived off and the necessary instructions in this regard be also issued to the field staff of the depart ment and the Connittee be informed accordingly
- (iv) The Committee further desired that a copy of Inquiry Report of the Inquiry conducted by the Government/ Department in the matter regarding substandard material in channelling of canals be supplied for the persual of the Committee as this information was not supplied till the finalisation of the report of the Committee
- 19 The Committee reiterated its earlier recommendations which are as under 2
 - (1) The Committee after going through the above infor mation recommend that the relevant information relating to the constituency of each MLA be supplied to concerned MLA for making verification suggestion complaints etc and action be taken after making proper enquiry and the Committee be informed accordingly
 - (11) The Committee further recommend that funds be ear marked judiciously and on equity basis to all sub divisions without showing favour to any one
 - (iii) The Countitee therefore recommend that all the Deputy Commissioners be again asked to supply the required information immediately. The Committee fur ther recomm nd that the case be finalised at the earliest and the Committee be also informed accordingly.
- 23 The Committee as assured by the departmental representatives desired that they would give all the details and prepare the scheme for the construction of spurs at the Banks of Yamuna River in Haryana Territory by 31st December 1994 so that the work could be taken in hand in the year 1995 before rainy season The Committee therefore kept this para pending for want of above information which was not supplied till the final sation of this Report

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24)	82	24	The Committee be intimated about the latest position
25	83	26	The Committee may be intimated about the latest position
26	84	28	Till the finalization of the Report of the Committee the de ited information was not supplied to the Committee hence the Committee would like to know the latest position
27	84	29	The Committee desired that detailed report in the matter be s nt to the Committee at the earliest
28	83	30	The Committee would like to know the latest position
29	85	31	The Committee be intimated about the latest position
30	8586	32	The Committee would like to know the action taken on the suggestions made by the cultivators in the Seminars
31	86	33	The Committee would like to know about the latest position
32	86	34	The Committee would like to know the surprise raids conducted by the Vigilance Cell of the Department and the details of the officers found guilty during the last three years
33	86	35	The Committee would like to know if any case of payment of compensation pending with the Department f so the details thereof
34	86—87	35	The Committee b. apprised with the latest position
35	87	37	The Committee be intimated with the latest position along with the reasons for non finalisation of the Annual Adminis trative Report of the Department

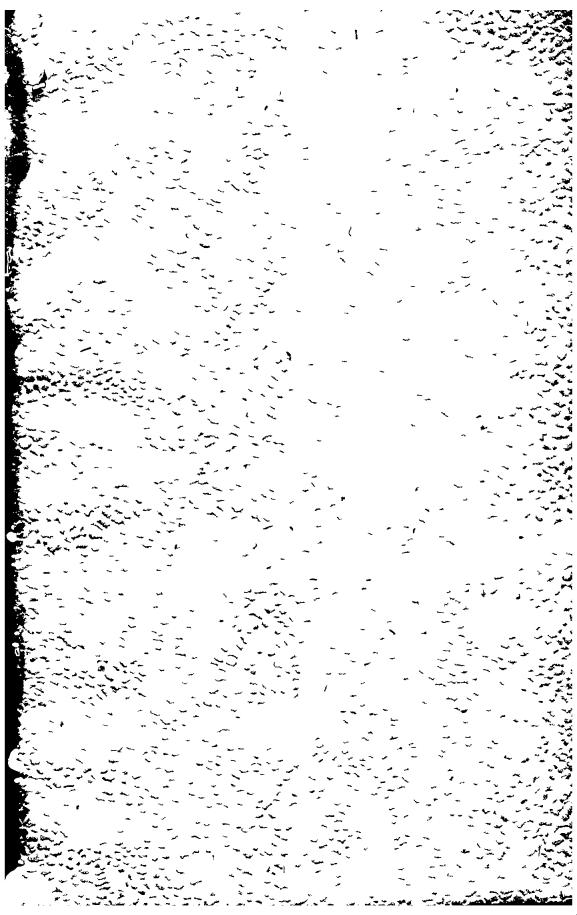
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